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के दूसरे सदस्य जब रोते हुए पुलिस चौकी पहुंचे, तो पुलिस इतनी खराब है ग्रौर प्लाट मालिक के साथ मिली हुई थी कि उलटे जहां हत्या का केस चलवाना चाहिए था, रजिस्टर में लिख दिया कि यह ग्रात्महत्या का मामला है। दो बार पहले हमला हो गया है, एक साल से लगातार उसको भगाने की कोशिश हो

रही है ' (समय का घंटी) ' अब उसके

बाद पुलिस ने लिख दिया है कि इन्होंने

आत्महत्या की है।

इस संबंध में मैं एक बात कहना चाहता हू कि स्वास्थ्य मंत्री के ग्रावास के ऊपर कई दिनों से ग्रातंकित मजदूर, जहां पर जाकर, डटे हुए हैं । बारह-तेरह लाख बिहार से ग्राए हुए गरीब मजदूरों का भाग्य उससे बंधा हुग्रा है ।

इस सबंध में मैं सरकार से कहना चाहता हूं कि पुलिस रिपोर्ट के ऊपर भरोसा न करके इस घटना की सी० बी० ब्राई० द्वारा जांच करवाइये । सी० बी० आई० को पूरी घटना की जांच करने दीजिए, जो निर्दोष होगा, वह मुक्त हो जाएगा, जो दोषी होगा, वह उस ग्रत्या-चार का शिकार होगा, लेकिन अगर सरकार और उसने मेरा मतलब ऊपर से नहीं है, नीचे के थानेदार ग्रादि द्वारा यदि प्लाट मालिक के साथ षडमंत में रह कर इस घटना को दबाने की कोशिश होगी, तो उपसभापति जी, यह इतने बड़े भारत की राजधानी दिल्ली है जिसमें तीस लाख की श्राबादी श्राज झुगी-झौपड़ी में रह रही है, ऐसा अनर्थ होगा। इस अनर्थ का पर्दाफांश होना चाहिए, सी० बी० ग्राई० द्वारा जांच होनी चाहिए।

THE FINANCE BILL, 1984

MR. DEPUTY CHAIRMAN: Now we shall take up the Finance Bill.

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): Mr. Deputy Chairman, Sir, with your permission, I beg to move:

The April 2015 Company

"That the Bill to give effect to the financial proposals of the Central Gevernment for the financial year 1984-85, as passed by the Lok Sabha, be taken into consideration".

Sir, the salient features of the more important proposals in the Finance Bill, have been explained in my Budget speech. The details of the propsals in the Bill, have been set out in the Explanatory Memorandum circulated along with the Budget papers. I would therefore, not like to take the time of the House by traversing the same ground.

The Bill has now been before the Members for about two hon. During the general discusmonths. sion on the Budget as also 'thereafter, hon. Members from both the Houses have made valuable suggestions in regaro to the various provisions of the Bill. A number of suggestions were also made by trade and industry, professional organisations, economists, tax-payers, tax experts and others. I would like to thank warmly the hon. Members and all others for making useful suggestions and comments on the provisions in the Bill.

After a careful consideration of these suggestions, I had moved certain amendments to some of the provisions in the Bill in the Lok Sabha, which have been accepted and incorporated in the Bill as passed by the Lok Sabha.

I shall at this stage, confine my observations to the main changes which have been made in the provisions of the Bill during its consideration in the Lok Sabha. I will begin with the modifications relating to direct taxes.

Hon'ble Members will recall that the Bill, as introduced, sought to withdraw the concession under Section 80 CC of the Income-tax Act in respect of investment in equity shares offered for public subscription after 29th Feb. 1984. Under the Bill as passed by the

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Lok Sabha this concession will continue for a period of three years, that is, in relation to shares offered for public subscription before 1st April, 1987. This will provide sufficient time for a further review of the impact of this concession in stimulating new investment.

Some changes have been made in provisions the in to contributions to relating called welfare funds for employees. Under the Bill, as introduced deduction is to be contributing. the taxable monies profits in respect οř contributed by employers to funds. These provisions apply retrospectively from the assessment 1980-81.

Retrospective operation of this provision might have created hardship in cases where such funds or trusts had, in fact, utilised such contri**butions** for the welfare the employees to the contributor. With a view to avoiding hardship in such cases, the provisions in the Bill has been modified to provide that any expenditure incurred by a trust, fund etc., before 1st 1984 for the welfare of the employees of the contributor will be allowed as - deduction in computing the taxable profits of the employer of the accounting year in which such expenditure has been incurred. The deduction will be allowed to the employer to the same extent as it would have been allowed to him had such expenditure been incurred by the employer directly.

A provision has also been made in Bili to the enable anv emwho ployer has made such contributions before 1st March. to claim the contributions remaining unutilised be returned by the trust or funds, etc. where such contributions have been utilised for acquiring any capital asset, namely, land, building machinery plant or furniture, the employer will be entitled

to claim that such assets would also be transferred to him by the trustees.

While these provisions are intended. to remove legitimate concern against the retrospective operation of the previsions in the Bill, it was felt that !t is also necessary to prevent attempts by companiens to circumvent through novel measures devices. such device seems One the formation of new Section 25 of the companies under Companies Act, 1956. As the provision in the Bill, as introduced, applied only in respect of contributions to a trust or fund, it could be circumvented by making contributions to such new companies, instead of trusts or funds. The scope of the provision in the Bill has therefore been extended to contributions made by employers to companies associations of persors, bodies of individuals, societies registered under the Societies Registration Act and other institutions. besides trusts and funds.

Under the Bill, as introduced, all charftable and religious trusts including those entitled to exemption under Section 10 of the Income-tax Act. would have forfeited exemption from . the wealth-tax, if they did not confirm to the investment pattern for trust funds laid down in the Incometax Act, or user the income or property of the trust for the personal benefit of the settlor, trustee, etc. in contravention of the provision's conin the Income-tax Act. On forefeiture of exemption wealth-tax would be charged in such case's maximum marginal the rate. The Income-tax Act however does not provide for forefeiture of exemption from income-tax in the case to charitable and religious trusts which are entitled to exemption under Section 10 of that Act. would have been anamalous to provide for forefeiture of exemption from wealth-tax in such cases. the provisions in the Bill relating to forefeiture of exemption from wealth tax in case of charitable religious trusts have been brought in

line with the corresponding provisions contained in the Income-tax Act. As a result, charitable and religious trusts entitled to get exemption under section 10 of the Income-tax Act will not forefeit examption from wealth tax under the provisions in the Bill.

Under the Income-tax Act, income derived by a tax-payer from investments in specified financial assets is exempt up to an aggregate amount of s 7,000. In addition, under a sepaate provision contained in the Unit rust of India Act, a further deduca Rs. 3,000 is allowed in tion up to en units of the respect of incomes The Bill seeks Unit Trust of India. specified hnanto enlarge the list of deposits under cial assets to include the National Deposit Scheme. Under the Bill, as introduced, deposits under the National Deposits Scheme had also been placed on a par with units of the Unit Trust of India by providing that income from these two financial asfor a further sets would be eligible deduction up to Rs. 3,000 in aggregate. view to providing greater incentive for making larger Deposit deposits under the National in the Bill Scheme, the provision has amended to provide an additional exemption up to Rs. 2,000 in respect of interest on such denosits. The Bill has also been amended to similarly provide an additional exemption under the Wealth-tax Act in respect of such deposits up to Rs. 25,000. mentioned by me in the budget spethe National Deposit Scheme is a temporary scheme and will be discontinued when the target of receipts is reached or earlier, if monetary developments so warrant.

The Bill, as introduced, provided for compulsory audit of accounts, in cases where the annual turnover in business exceeded Rs. 20 lakhs or the gross receipts in profession exceeded Rs. 10 lakhs. With a view to allowing some time to trade and industry, as also to those in the professions of law and accountancy to adjust themselves to the new measure.

the Bill has been amended to provide that in the case of persons carrying on business, the requirement of compulsory audit will apply only if the annual turnover in business exceeds Rs. 40 lakhs, as against Rs. 20 lakhs under the Bill.

Under the provisions of the Incometax Act, the Central Government is overpowered to acquire property having a fair market value exceeding Rs. 25,000 in cases where the declared connsideration for transfer of the property is less than its fair market value. Under the Bill. as introduced, this monetary was being raised to Rs. 50,000. order to provide relief to a large number of small house owners. this monetary limit has heen. further raised 10 Rs. 1 lakh. As logical a consequence. the relevent provision in the Bill has also been amended to provide that the prescribed statement regarding transfer of immovable properties need be filled before the registering officer only in cases where the consideration for the transfer exceed R's. 50,000 as against Rs. 25,000 under the Bill.

I shall now refer to the amendments to the provisions in the Bill relating to indirect taxes. Hon. Members will recall that the budget proposals contained a package of concessions: for the paper industry. In view of several representations received from small and medium paper mills producing paper out of non-conventional rawmaterials to the effect that lowering of the general rate of duty had redueed the advantage enjoyed by them earlier, even though the duty paid by them was also reduced proportionately and with a view to providing further relief to the small and medium paper mills, the duty for such paper mills with clearances up to 3,000 7,500 and 16,500 tonnes in the preceding financial year has been reduced to Rs. 275 Rs. 550 and Rs. 730 respectively. After these modifications the concessions enjoyed by

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small and medium paper mills will be about 10 percentage points more than was the case earlier. A new slab in respect of paper mills not having any bamboo or wood pulp plant and with clearances exceeding 16,500 tonnes but not exceeding 24,000 tonnes in financial year has the preceding been introduced, with rate a of Rs. 950 per tonne for printing and writting paper as against the earlier rate of 7 per cenad valorem plus Rs. 645 per tonne and Rs 1,200 per tonne for specified kraft paper as against 7 per ceni ad valorem plus Rs. 900 per tonne pre-The propsed vailing earlier. cession has however, been restricted to only those varieties of paper whicht duty was reduced in the Bud-The revenue implication of these concessions is expeced to be about Rs. 9 crores in a year.

Hon. Members may also recall that I had proposed reduction in the Customs duty on wood pulp imported for manufacture of paper so as to reduce the pressure up our forest resources and to make available imported raw materials at reasonable On the basis of represenprices. tations received in this regard, same concession has been extended to wood pulp imported for the manufacture of paper board also. As a result the duty on such wood pulp has been reduced from 87 per cent to 30 percent This measures involves a ad valorem. revenue sacrifice of about Rs. crores in a year.

As the Members will be aware, the customs duty on specified machinery and equipment for the newspaper industry went up from 35 per cent to 40 per cent ad valorem on account of general increase in the rate of auxiliary duty appounced in the Bud-On the basis of representations received in this hehalf, such specified items have now been exempted from the auxillary duty increase The concession is likely this year.

to result in a revenues sacrifice of about Rs. 3.5 crores in a year.

Excise duty on polyester blended fabrics containing more than 40 per cent but less than 70 per cent polyester was reduced to 2 per cent in this year's Budget. This concession not available to fabrics containing polyester filament yarn. As a measure of further relief to the textile industry, the concession given to polyester/cotton fabrics in the year's Budget has been extended to such fabrics containing polyester filament yarn also. The exemption, however, be limited to fabrics whose value per square metre does not exceed Rs. 25. This concession is likely to result in a revenue sacrifice of 8 crores in a full year.

The concessions announced in respect of indirect taxes would result in a revenue sacrifice of Rs. 22.02 crores in a year. The concessions on the customs side will be about Rs. 4.97 crores and the excise side Rs. 17.05 crores.

There are a few other amendments of a relatively insignificant or drafting nature over which I do not wish to take the time of the House.

I had indicated in my Budget Speech the intention to set up an expert committee to go into the question of change in the financial year. It has since been decided that this com mittee will be headed by Shri L. K. Jha, Chairman of the Economic Ad-Reforms ministration Commission. The committee will include representatives of the Central Government. State Governments, Reserve Bank of India, Comptroller and Auditor General of India besides non-officials représenting commerce and industry.

confident that the Hon'ble I am Members would lend their support to the Bill as passed by the Lok Sabha.

The question was proposed

SHRI NIRMAL CHATTERJEE (West Bengal): Mr. Deputy Chairman, you and I know that of the seven wonders of the world one is situated in India. My reference is not to Mrs. Indira Gandhi but the Taj Mahal. In any case, this makes India a wonderland of the Alice variety, I say this because the Finance which is a part of the Budget, and Budget, as has been correctly stated by the Finance Minister, is an instrument of Government's economic policy, is full of curiosities and curiesities and riddles and riddles. Perhaps that is inbuilt. I am reminded, just as a preface, that only the other day when the MRTP Bill was being discussed, a suggested that monopolies can be controlled only by eliminating them. To that the Law Minister who replied said I do not believe in mixed economy. What he implied was that believes in socialism which contained monopolists. Now this is a strange and queer situation in India and for the benefit of the house I might mention that almost all the political parties in India have socialism inscribed in their banners and as an immediate agenda except two political parties and these two parties are the two Communist Parties of India. They do not have socialism as their immediate task. For our party it is the people's democracy and for the CPI it is somewhat different but not socialism.

SHRI PRANAB KUMAR MUKH-ERJEE: Ultimately you recognise the other party as the Communist Party.

SHRI NIR'MAL. CHATTERJEE: Yes, we do.

SHRI PRANAB KUMAR MUKHER-JEE: It is a new development.

CHATTERJEE: SHRI NIRMAL For the benefit of the Finance Ministhat if he has not ter I might add

seen a very recent report that the Communist Party in leading world. namely of the Soviet Union, has been kind enough to recognise the CPI(M) also as a Communist party.

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1 will come again to the discussion on the MRTP Bill. During that discussion I made a mistake. I made a mistake in quoting Jawaharlal Nehru. I forget that he is dead now almost twenty and a reference was years made to some statement which made forty years ago. I forgot that, one of the important conditions of life is to be able to forget which has been excellently developed by the Finance Minister and the ruling party.

Therefore, in this discussion on the Finance Bill, I will refer to documents of rather recent vintage. same set that was in the Government then is also in the Government now. I begin with a reference to the Sixth Five Year Plan. I refer to Chapter IV on public sector outlay.

The Hon'ble lady Member over there is smiling. I hope she will not interrupt me today.

Sir, in the above document some interesting figures have been given. On page 55 of the Sixth Five Year Plan document there is a reference to the total public sector investment outlay. I am distinguishing between total plan outlay and total investment outlay. At 1979-80 prices the public sector investment outlay is given as Rs. 84,000 crores. And the private sector was allotted Rs. 74,710 crores. That is, the public sector was allotted 54 per cent of the total investment in the economy. The Finance Minister is juggling with figures and hiding them and so it is difficult to understand this. So, I had to do some Of the total public home work. sector outlays of Rs. 97.500 crores the Centre was allocated Rs. 47,250 crores and the States and Union Territories Rs. 55,250 crores. It were allocated was proudly mentioned in that chapter in true Gandhian spirit about

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decentralisation, that 51.54 per cent
of the public sector outlay would be
in the State sector including Union
Territories.
3 P.M.

A minor adustment is necessary and if we make the adustment then the allocation between thet, the allocation between Centre on the one hand and the State and the Union territories would be 50:50. If I am wronk—the Finance Minister is here today, he was not there at the time of the Budget speeches—the Finance Minister may correct me.

Now, I come to things of still recent origin: the Mid-Term Appraisal. In the Mid-Term Appraisal, on page 19. Chapter IV, some figures have been given. Which figures? Figures of the total investment made till then. The public sector has secured 43.96 per cent and the private sector 56 per there is a reversal. .I So. have taken into account-I have done my home work-the proposals tained in Part A of the Finance Min-Speech and I have deflated them. He has given only the total outlay and not the total investment outlay and I have deflated the investment outlay and deflated it in terms of the 1979-80 prices. All these figures are in terms of the 1979-80 prices and I find that the public sector investment, as a percentage, would still lower than indicated in the Mid-Term Appraisal. Now. what about the distribution between the States and the Centre I have calculated that also. The total Plan outlay is going to be in terms of the current prices. Rs. 1,10,000 erores. terms of the current prices it is more than what was visualised in the Sixth Five Year-Plan, but only in . terms of current prices. Of that, how much is being spen; by the Centre? Sixth thousand crores. How much by the States? Fifty thousand crores of rupees. Now, to my mind again, it seems that in the initial Sixth Five Year Plan, it was for a 50-50 divi-

sion or for a slight edge for the States But, in the course of operating the Plan, through a sleight of hand or . through a brilliant performance management, the ratio between the Union and the States is 6:5, that is, in the case of expenditure in the pub-The Finance Minister lic sector. takes pride in this saying that he is consistent, and I will come to that also later. The Finance Minister says incidentally, that he has, in this year's Budget, increased the Plan allocation at the Centre by 25 per cent. Now, is it true? Yes, by half. He has compared this year's figures not with what has been achieved in the course of 1983-84, but with something is compared with that growth is only 17 per cent at the Cen-The Finance Minister has tral level claimed that he has increased the Central assistance over the Sixth Plan period by a figure which is about 16 per cent. The Finance Minister does not enlighten the House that this increase of 16 per cent is in the background of an increase in the prices by more than 50 per cent. Now, these sets of figures lead us to the following conclusions

I want the Finance Minister to carefully listen now.

Firstly, the Finance Minister is—may be unknowingly—misleading the House. Secondly, it seems from figures that either he is powerless or he is colluding with the private sector so that the private sector gets a higher shares. Three, he indicates his muscles in relation to the States, not to the private sector, and takes away what was promised to the States. This may be 'Centralism' or—if yo like, Mrs. Usha Malhotra—authoritarianism. (Interruptions)

Now, what really does it mean—the fact that more is being spent at the Central level, Union level, and less at the State level? It means the Finance Minister's consistency in distorting the Plan priorities of the Sixth Five Year Plan. What are the hands which are in the State sector? Irrigation, Educa-

tion, Health. In Bengal we are denating Health; we have gastro-enteritis trouble. We know about Education. Today during the Question Hour we were told more about our targets of literacy and other education. the State sector also means the smallscale sector. The Finance Minister elsewhere takes credit for a brilliant food production of 149 plus something almost 150 million tonnes. Is it necessary to remind the House that the food production belongs to the State sector? Now the Finance Minister, I believe, like the private sector, has direct link with Nature. He says that when food production is below the target it is . Nature which is responsible. And then in the final year of the Plan, in the penultimate year, before the Elections, nis control over Nature is exercised for having a bumper crop. (Interruptions).

Now, Sir, despite this shortfall in the State sector, should we not from this Council of States take our hats off to the States that emiuently they have succeeded. .. (Interruption) The c'imatic condition is not good at least in West Bengal . . .

AN HON. MEMBER: Goa is not helping you.

SHRI NIRMAL CHATTERJEE: God suspects that the Communists do not believe in Him. A legitimate suspicion! (Interruptions). And for thing that is creditable, the Financ₃ Minister takes the credit. He takes credit in terms of industrial production. May I ssggest, Sir. that in terms of the small-scale sector. In his Budget speech and in the ·Survey Economic sluggish has referred to a rather growth in the large-scale sector; but he small-scale sector is booming. Is it lue to this fate? I wonder.

The Vice-Chairman (Shrimati Margret Alva): in the Chair.].

Now, I will now come to the second let of figures, before I come to the Finance Bill proper. I will come to he Finance Bill also. (Interruptions) guarantee you. Madam, that I have meeting at 3.30 r.m. valedictory meeting of the PAC, and I will stop before that (Interruptions).

Now, I said that this is a wonderland. I have mentioned this at the time of my Budget speech. Let me pinpoint that once again. Our national income targets are in the way of befulfilled-the growth rate. It is not today 5.2; we are about to cross that bondary. And this is very interesting that our national income targets are being fulfilled, without the targets, without the baskets make the national income, being fulfilled. It is truly Gandhian, Madamtruly Gandhian-that We are have our national income without targets realised. the regeneration of electricity. That is how it may be Gandhian. We are failing in our targets in electricity generation which is the key to production and it is so assumed, if not in Gandhian terms, at least in Nehitivian terms. There is a shortfail Whereas the target was to generate 191 billion units, the promise in the Mid-Term Appraisal is that of 176 billion units and the possibility or probability of realisation is much less than that. There will be a shortfall. In terms of generation of electric capacity, the shortfall is higher still ruining the prospects of the Seventh Five Year Plan. Today, a close friend of the Finance Minister, the Railway Minister has helped us in the Question Hour also. On the basis of the growth rate, goods are being produced and they are to be transported. If goods are not transported, one suspects that some magician has come into the fray. According to the target of 5 per cent growth rate of national income, the originating goods would be 309 million tonnes for the Railways. What is happening? The Railway Minister kind enough to inform us in the morning and in the Mid-Term Appraisal also, which is the instrument of half truths, the figure was estimated as 280 million tonnes and not 309 million tonnes. How old is the Mid-Term Appraisal? In reply to Question No. 140, the railway Minister said today that it will not be 280 million tonnes.

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It will be 172 million tonnes. In reply to Question No. 124, he says that it will be even less. i.e. 169 million tonnes.

Let us take the wagons. We have Goods are being all discussed it. produced. They are not being transproduced Goods are being ported. without the help of electricity. In the meantime, they are fulfilling the national income target. Look at irrigadenied the States You have tion. share. We all know their legitimate the target of irrigation in the Sixth five Year Plan. We have discussed it. I was in the P.A.C. and we submitted a report on the Planning Commission and Irrigation. What does it say? It says that the potential will be 11.45 million hectares instead of 13.7 million goes to the finhectares. All credit ance Minister. And yet we have approached the 150 million ton mark in foodgrains. Actually, the target was 13.60 million hectares. Achievement is 11.50 million hectares. Once again, it is a promise. Take it from me that this promise also will not be fulfilled. So, in Railway, in electricity, in irrigation, three basic infra-structure facilities if you may say so, you have failed and yet you have been able to succeed in having our national income target realised.

May I, Madam, mention two other examples? Sometimes, by mistake, we say that we are in the steel age. Perhaps it is right. The steel target was 11.51 million tonnes. We are succeeding. Once again a promise. I am not sure. I am not in the Government, It is 10.90 million tonnes. You think of aluminium, a basic metal. The story is the same You think of Electricity. You think of transformers. The target was to produce, in terms of million kilovolts, some 35. Success is 25. There fore, in this wonderland, I have failed to piece together these two kinds of statistics, realisation of the national income target along with this kind of situation. It may mean one thing I am sure. It is that the plan priorities have been seriously distortea. Growth may have taken place, you

know. If our salaries are increased and our daily allowance is increased, that also enters into the national income. You can take it from me. I do compute such things. So, it is possible that the Plan priorities are so distorted that the growth has taken place in all such areas which were not intended in the Plan and it has not taken place in such areas as they pledged to the people for purposes of elections, Now, Madam, this does not mean and I do not want to maintain that in all our targets we have failed. We have not. For instance we have succeeded in one field. What is that? The Finance Minister is smiling. In our targets of foreign borrowings, we have overfulfilled. It is said that we have succeeded so much that while the target for the entire period was somewhat less than Rs. crores, in the course of four years only we have crossed that figure o Rs. 51,000 We have also succeeded and over-fulfilled in another direction, in another way of resource mobilisation, and that is deficit financing. The Central deficit financing is far beyond that visualised for the Sixth Plan. And mind you, despite this commitment, the Finance Minister did not hesitate to stop the overdraft drawals from the Reserve Bank of India by the West Bengal Government. May I submit the House that, in fact, the over-fulfilment in the case of deficit financing is more at the level of the Union than at the level of the States.' And yet the Finance Minister forget for an hour the due that is to the States. Madam, in terms of foreign borrowing. I know, it is wonderful that we gave up 1.1 billion SDRs from the IMF. What was 'the argument? Patriotism? No, Madam, The argument was that we want to pass off this IMF loan to other countries. We were fighting against IMF from all the Third World dias but we are giving it up in order that the IMF is in a position to embrace countries which do not have as strong a Finance Minister as we have. And by giving up 1.1 billion SDRs have we turned the corner in foreign exchange? We are simultaneously, Madam, trying to have a two billion dollar loan from the ADB. It is fortunate or unfortun-

ate, I do not know, but they say that we are trying to get two billion dollars. We were not able to convince them. But, a more important thing is there. I will give you another example of what we are trying to do in terms of our foreign exchange crisis: The Report says, of course, that we haye been forced into commercial ings. Unfortunately the elections are near. So, the IMF has been dispensed with. In effer to compensate that, the commercial borrowings have to be resorted to. And the Chase Manhattana famous name—is already with its offer of a 300 million an to India. The Bank and the public borrowings are there open. They have opened their room for India. There is another thing. We are in love not only with our MRTP concerns but also with the FERA companies and foreign multinationals. Are you aware that in that inglorious year of 1979 when unfortunately the present Prime Minister was not in saddle the number of foreign collaborations we had was 267, and in the year of Grace 1983 the number is 673? So, we have expanded, we all know, we are famous for our internationalism, and we are expanding our international contacts via foreign markets, via foreign multi-nationals, via foreign banks and IMF and in other ways and also via the ADB. (Time bell rings). Impossible, I have not even entered upon the Finance Bill.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): You have only two minutes left out of your time. If your introduction takes so such time. . .

SHRI NIRMAL CHATTERJEE: I will now directly come to the subject since you are so unkind.

THE VICE-CHAIRMAN (SHRIMATINARGARET ALVA): You will miss the meeting also. (Interruptions).

SHRI NIRMAL CHATTERJEE: I will now speak on the Finance Bill. You please give me 10 to 15 minutes.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): That is not pos-

sible and you will miss your other meeting also.

SHRI NIRMAL CHATTERJEE: The Finance Minister says, I remember very correctly, that it was always his policy to give relief in terms of the income-tax. Is it true? Only by half, once again. May I inquire from him through the House who was it who increased the surcharge from 10 per cent to 123 per cent? Was it this Finance Minister? Let him answer. So, the claim that it was his policy, that he was consistent in his policy, I can not understand through this figure. And; then, Madam, this is called charity at somebody else's cost. In the old Finance Bill we have made this point again and again, It is overlordship and charity at the cost of others. Income-tax rates are reduced and surcharges are retained despite, Madam, the recommendation, a specific recommendation of the Choksi Committee. Then Shri L. K. Jha, that favourite gentleman is there. The Choksi Committee recommended to away with all on income-tax, Through some sleight of hand, Madam, the collections from income-tax do not grow, but the collections from the Corporation tax grow, The magic behind it is that corporation tax is not divisible, income-tax is, so that the benefit freely flows to the Union. That explains how the Plan outlay on the Union sector is more than plodged in the sixth five year Now, I will cut out some portions.

Madam, the National Deposit Scheme is another example. What was the argument? The Finance Minister grew wise during the proceedings of the Budget debate. He realised very that his target of Rs. 500 clearly crores, despite the threat that it is a time-bound programme, and in the current year he will fetch Rs. 200 . ~ crores, would not materialise. He has introduced a welcome amendment so that there is some success, even which I doubt. And, again, why this? The argument is that the banks are flushed. with money and the Government wants directly not in the form of public sector banks, it directly wants to have

[Shri Nirmal Chatterjee]

some Rs. 200 crores from the public which is flushing the banks with money. (*Time bell rings*).

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA) Please conclude now.

SHRI NIRMAL CHATTERJEE: Last year the post office could, because of that 12 per cent tax savings certificate, collect Rs. 500 crores. This year estimate is that the post offices collect Rs. 200 crores and the National Deposit Scheme will collect Rs. crores. Why? Very simple. Of the Rs. 500 crores in the post offices, Rs. 400 crores will go to the States and Rs. 100 crores will come to the Centre. So, he has introduced, like the income-tax surcharge, a competitor. Why could he not have liberalised some scheme in the post offices? Well, what would that have meant? That would have meant less overlordship on the States. The States would be a little stronger in terms of the financial resources and the Union cannot permit that. Now I come to fair market value. May I inform the House that this is . down-right misleading including the amendments that he has suggested. I will give you the story. It has come out in the P.A.C.'s Report. Take the case of acquisition of property where there are registered deals. Previously, all such cases above Rs. 10,000 were to be submitted to the income-tax authorities, and according to law, if the value is Rs. 25,000 or more and if the fair price and the market value difference, that is the difference in the fair price and the declared price, is more than 15 per cent, such properties are liable to be confiscated. Here now is the story. Do you know that previously, there were 77 lakh cases transfer of property in this manner, out of which only 55,000 came under scrutiny? Do you now how the reduction took place? There is an administrative instruction that limit of Rs. 10,000 and Rs. 25,000 need not be adhered to, but the limit may be fixed at Rs. 50,000 and Rs. 1 lakh. That is

in the P.A.C. Report, I am not disclosing any secret; it has been mentioned there. And there is an end to that story also. In the course of procedings in these 77,000 cases, do you know how many actual confiscations When the P.A.C. was took place? seized of the problem-Shrimati Pra tibha Singh will stand witness to me -the number of property that commandeered by the State, that came to the State, was—can you imagine the figure?-more than zero; it is one only. Of the 77,000 crores, only one case was there when property was confiscated. In the course of P.A.C's investigations, something happened and the number rose to a phenomenal figurt, from 1 to 15. Do you all not know how the black money is generated in land deals? I propose in a constructive way that instead of that -and it is part of the PAC's recommendations also, Mr. Finance Minister-don't put a limit. Put a limit above an amount and compulsorily examine all of them, and for the rest, have a stratified random sample selection. If you raise it to Rs. 50,000 or Rs. 25,000, you know how tomorrow the friends of the ruling party will behave. Previously, when it was Rs. 10,000, they would never cross Rs. 9999.

· SHRI SYED SIBTEY RAZI (Uttar Pradesh): Friends from the ruling party in West Bengal.

SHRI NIRMAL CHATTERJEE: Yes, you are invited to West Bengal to see....

Tife Vice-CHAIRMAN (SHRIMATI MARGARET ALVA): You are far exceeding your time; I am sorry; already you have taken so much time.

SHRI NIRMAL CHATTERJEE: I am concluding.

Then about weighted deductions. I draw his attention to this aspect. I suggest to the Finance Minister not to enforce it on two things; one is scientific research, and the other of handicapped persons. Why I say is this. The most surprising thing in the export-import policy statement, para

11 is about foreign collaborations. Can a tremendous shortage in the country, mu imagine which kind of collaboraion we are promoting under the nead technological upgradation? We have collaboration in agriculgot foreign ture, including ary farming. We have to get foreign collaboration in optimum use of water resources; we have to get foreign collaboration to develop pulse seeds and oil seeds. And this is the kind of list we have before us. For God's sake, kindly eliminate these things. About the small-scale sector, I will not mention. But I have to mention one thing before I conclude. There is a provision, Mr. Finance Minister, in your Budget speech, page 36, para 115. He has been very soft. He has been concerned about the parcelain ware and table ware. He gave several concessions. The Bengal Potteries in addrums. Does he have this in mind? The story is, Birlas have entered this field and the concessions are specifically meant for them. Then, Madam, there are some administrative changes. (Time bell rings.) Once again , authoritarianism evidence. He has mentioned in his Budget speech. I am not mentioning all of them. In one-such administrative change, in place of the Appellate Tribunal, under the Excise and Customs Act, power has been placed in the hands of the civilians. I will not refer other things. to (Time-bell rings. I will be retiring as an ployee If I do not talk about the employees. I will be doing a wrong thing. $(I^n$ 1.75)

I would like to mention somening. about employees. I would like to draw his attention to the financial provision, where you have provided for a sum, say, one lakh of rupees of financial holding from which income generated to the extent of Rs. 12,000 will be tax free. Papers made a mistake by mentioning this as Rs. 15,000. Let us say, a salary earner, instead of having that one lakh of rupees, buys a house or constructs a house; then, he has to pay tax, not because he is holding it in a financial form, but in the form of a residential house, wherein, there is

He does not get any tax relief. (Timebell rings.) Now, you have said that you are giving relief to the salaried has been a demand people. There that the city compensatory allowance received by the Government employees should not be taxed. Why are you continuing with this? Why are you continuing with the Compulsory Deposit Scheme? (Time bell rings). Then about market value. In regard to evaluation procedures, in the case of Wealth Tax Act, Gift Tax Act and Estate Duty Act why are you not proposing a Evaluation Board so that the many loopholes are plugged? there is anothr thing. (Time bell rings) Interest paid on provident fund is also amount....(Interruption) Usha Malhotra, have you been inducted into Vice-Chairmanship.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Mr. Chatterjee, you should conclude now. You are a senior Member. You cannot no this.

SHRIMATI USHA MALHOTRA (Himachal Pradesh): Mr. Chatterice, you should be thankful to us. You have gone on uninterrupted.

· SHRI NIRMAL CHATTERJEE: Despite beings democrat, I surrender to the authoritian rule.

SHRI ANAND SHARMA (Himachal Pradesh): Madam Vice-Chairman thank you for giving me this opporfunity to make my maiden speech and speak on the Finance Bill, which is presently being discussed in this House. In the beginning, Macam, I would like to assure the distinguished Members of this House of our sincere determination to maintain the high traditions of this House and to make a positive contribution to the delicerations being made here.

The Finance Bill which has moved by the Finance Minister speaks of the objectives of the Government of India. The Budget which has been

[Shri Anand Sharma] presented by the Finance Minister is an unique one. It is a people's Budget. It is growth-oriented. aims at accelerating the pace of development, progress, particularly in the rural areas. While supporting Finance Bill, I congratulate the Finance Minister for the special emphasis he has given ťο rural employment schemes, rural development schemes and the plight of educated unemployed youth as well as' farmers. that is the reason why I support this The document deserves support from all sections of the House. I am surprised to find sometimes unjustified criticism purely for the sake of criticism. When something positive is there, when some progressive measures are proposed, they deserve support of all, including our friends on the opposition side. There has been improvement in the state of our economy ever since Shrimati Indira Gandhi took over in 1980. We have the facts and figures to prove that. The gross national product has increased by 7 per cent. The national growth rate has increased by over 5 per cent. The national per capita income has increased by about 3 per cent. And this is in what background? One has to see the packground when one evaluates the results achieved in the first four years of the Sixth Five Year Plan, During period we have achieved much more than what was achieved in the earlier Five Year Plan. The food production today has touched 148 million tonnes. In the fields of coal production, production, we have made giant strides. Similarly, if we talk of cement, if we talk of pulses, the production shown an overall increase. Ano what was the background? When our friends in the opposition talk of inflation, when . they talk of price rise, the background was a dismal one, a gloomy one. You are trying to overlook the sad offects of the Janata rule. You are trying to overlook the inflation which was prevailing in 1979-80. It was 22.2 per cent. I congratulate the Minister for his initiative, for his imagination for controlling inflation to a

single digit. The achievements which I have quoted have been made in the face of heavy odds. We have seen droughts, we have seen natural calanda ties, but in spite of all that, the face, of production has not been slew. Attempts have been made to sabotage industrial production. Attempts have been made to hamper the growth of this country, to prevent the growth of this country's economy, but the movement is there, the economy is (n a take-off stage-that is for anybody to see. I may say that the nation has resumed its onward march.

Madam, Vice-Chairman, I have been listening to the debates on the Appropriation Bill, I have been listening to the observations made by the worthy leaders of the opposition where they have questioned the very existence of our economic policy, where they have questioned the ideology of the Indian National Congress. May I say, the nation has made significant achievements since independence? We have to see what the picture of our economy was in 1947, what we were in field of industry, agriculture, education be it the rural development or health facilities for poor people. What was the number of people living below the poverty line? What was the national income? We have made significant achievements in all fields, be it the field of industry or agriculture or science or technology. We should be proud of our achievements, of the contribution of the people of India. We should be proud of the achievements of our scientists and engineers the labourers, the peasants and working class of India

All these achievements have been made possible because there was a definite policy guiding it, there was an ideology guiding it. Those who question the ideology or the economic policy of the Congress should know that the foundation of our economic policy was laid by Pandit Jawaharlal Nehru. The commitment of the Congress has always been to ensure social, political and economic justice

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to the people of Inaia. It is not what I say in 1984. This was spelt out by our leader, Pt. Nehru, in 1936. And there had been positive measures, Regular steps have been taken to implement that, to translate that reality ever since Independence. And I may cite the process of planned development which was initiated Jawaharlal Nehru and the concept of democratic socialism-which I say is very difficult for those who are looking for a text-book definition of this concept to understand. This experiexperiment. And ment is a unique this is a great concept. There are nations who talk of democracy, they do not talk of social and economic justice. And there are nations political parties who talk of socialism but they do not talk or believe in democracy. It is only the Indian National Congress and our leader, Smt. Indira Gandhi, who believe in combining democracy as well as socialism. Whatsoever we have achieved is the result of that policy.

In the field of socialism, our commitment has been to ensure social and economic justice. You overlook the fact that the reforms which have taken place in this country were started with the abolition of Jagirdars and Zamindars, the subsequent land reforms, the abolition of privy purses, the nationalisation of banks and the recent 20-Point Programme. This is the policy of the Indian National Congress. And may I say that the Congress identified itself with the poor people, with the working class, with the downtrodder. Congress is a movement of the people of India. Congress never discriminated between regions or religions or between various sections of our society. And may I ask: what has been the contribution of our friends on the other side? Consistent and unjustified opposition even to the progressive measures. Can it denied? May I ask today in this august House which were the forces that challenged land reforms or distribution of land to the landless? Who were the forces who were challenging nationalisation of banks or the abolition of privy purses? And today the commit-. ment of Smt. Indira Gandhi and the Indian National Congress to socialism is being questioned by those very new ple! It is indeed unfortunate.

Today when I come to the 20-Point Programme, may I say that it reflects the hopes and aspiration of India. It is a solution to the present day problems of this country. And I must congratulate the Finance Minister for laying more emphasis on the implementation of the 20-Point Programme, particularly when we see the Plan outlay in the present Budget, which is Rs. 30,132 crores, which shows an overall increase of 19 per cent. Friends in the Opposition may try to challenge or disprove these figures. There is a provision for rural development which has been doubled from Rs. 480 crores to Rs. 932 crores. For the Integrated Rural Development Programme, Rs. 216 crores have been provided. For the National Rural Employment Programme, Rs. 230 crores are there, plus this amount is to be correspondingly matched by the States. Similarly the allocation of Rural Lancless Employment Guarantee Programme has been times-from Rs 100 increased four crores to Rs. 400 crores. This is not all. This has succeeded in generating employment in the rural areas, in transforming the face of rural India. And there are people who question these priorities. Is it a wrong priority to supply drinking water to the people of this country? Is it a wrong priority to create employment opportunities for the unemployed youth? priorities are required today? We know. Had these provisions not been made, the Government would been charged, the Government would have been accused of ignoring the youth, of ignoring the problem of unemployment, of ignoring the problem of rural development. But when the provisions are made, there is no appreciation, no support. Through IRDP, Madam Vice-Chairman, 8.8 million families have been provided employment. Through NREP 300 million

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mandays have been created. Are these achievements not laudable? Should we not be proud that today when we have a Plan of Rs. 110,000 crores, 93 per cent of the developmental expenditure is being met by us through our own resources. And then the resource mobilisation is being questioned. There are other great objectives and I may briefly mention them.

Besides the drinking water schemes there are special schemes for the upliftment of the Scheduled Castes and Scheduled Tribes-the provision is Rs. 209 crores. For the implementation of the 20-Point Programme which I say, is the nation's programme today, the provision is Rs. 11,858 crores which is 40 per cent of the total Plan outlay. For the Hill Areas Programme a provision of Rs. 560 crores is there and in this Hill Areas Programme, the States of Tamil Nadu and West Bengal are also included. The Tribal Sub-Plan is for Rs. 470 crores and for the north-eastern region a provision of Rs. 340 crores is there. Besides this, there aré concessions. I may not dwell in detail on them but there are concessions in exercise duty, particularly for paper, textiles, khandsari sugar and electricity generation. Whom going to help—the poor or the rich?

There was a reference to the concept of mixed economy. We do believe in it and today it is being acknowledged the world over. The roles of the pub-· lic sector and the private sector have to be properly understood. Similarly, the role of the medium-scale industry and the large-scale industry also has to be understood. The public sector. may I say, has made a great contribution to the aevelopment of this country? I am pained to hear when the public sector is being criticised. When the evaluation of the miblic secc. is being mad the performance or the commercial output of the private sector. We have to see what was the objective of the public sector-what was the objective behind it—and which are the fields,

which are the areas into which the public sector has chosen to venture Development process is ra ensure the development of the backward, remote regions. The private sector Joes, not go to the tribal areas, the backward where there are no where there is no electricity-I am talking of the time when the process of planning started in this country. It was the public sector which venturea into these areas, and it is because of the public sector that the poor people could enjoy the fruits of development. I may mention that it is wrong to go into the profit details of the public sector: commercial aim is not there. Similarly, I may say that the policy of the Government to give the key industries to the public sector and to restrict the private sector to specified areas has been of great help. Key industries like coal, generation of electricity and railways etc. are there in the public sector-I will not go into the details—definitely in has helped the poor, it has accelerate ed the aevelopmental process. There is another talk, and I think I must make a mention of it. That is about the Centre-State relations. I am very much pained at it. I am pained at the controversy which affects the nation, particularly at a time when the enemies of this country are out to weaken the unity and integrity of India, when there are forces which are trying to challenge the strength of India, integrity of India, our worthy triends from the Opposition have chosen to rake up this controversy. Though the Finance Minister in his Budget speech - had made a mention about the appointment of the Sarkaria Commission which we all welcomed when the question comes up. I will not go over to the political aspect of it and I will strictly confine myself to the financial aspect of it. The accusation has been there that there is discrimination in grant of loans and disbursement of loans, in the Plan outlays between those States which are ruled by the Congress and those States which are ruled by non-Congress (1). This is untrue. This is far from facts. And may I say that those who

- have raked up this controversy must try to appreciate the guiding factor which was there before the framers of our Constitution, before our lea-Mahatma Gandhi and Pt. ders like Nehru. Why were more powers given to the Centre? It was to ensure the unified development of the entire nation-I do not talk in terms of States but in terms of the backward regions, the under-developed areas—so that there is just and equitable distribution of national wealth. If we have something and it helps a neighbouring State, we should be happy about I come from a State which has tremendous hydel potential. We do not utilize even 5 per cent of it. We rather we love do not grudge, share our resources with the people of bre hren. other States. our And let me meet this charge that there has been any discrimination bv that there has been no political scrutiny by the Planning Commission in . this country. And if there is economic scrutiny, however, why so much of noice is being made?

The Finance

Madam Vice-Chairman, the States which are being ruled by the Opposition have got a preferential treatment, a better treatment. I have got the statistics; I have got the figures. I will quote them. Discrimination is possible in the field of loans. What has Uttar Fradesh got? I am saying per capita; and thise are the latest figures. Uttar Pradesh has got 17.41; Bihar, 17.64; Andhra Pracesh, 29.18: Karnataka, 25.53. And these are the latest figures of 1983-84. Similarly, as far as the Central assistance is concerned, the same situation is there. political considerations there, things would have been different. Here too the same situation is there. U.P. octs 117.90; Andhra Pradesh, 130 ifra (the Congress ruled State, sees 113.61; and Bihar, 129,15. Why have I quoted these figures? Only to counter the wrong accusation that political discrimination has been there. Maybe some of our friends who are there in the Opposition may feel the pinch. Why do they feel it? developmental grant, the money which

is given by the Government of India for the developmental works, for the development of the rural areas. generate employment in the rural areas, to supply drinking water in the rural areas, to supplement the primary health facilities in those States, is diverted. This is my charge. Funds are diverted to finance populish programmes, political programmes. Their leaders will give subsidies on rice price. destroy the revenue machinery, create new schemes, divert the developmental funds, and then accuse the Centre. May I say, the funds given for development must be utilised for development. Under no circumstances should any State divert them. If there is a programme for development, a national programme, then, may be a State is ruled by any party, how can they go out of the national mainstream as far as the question of development is con-'cerned?

Congress has given democracy to this country, Congress has nurtured democracy in this country. Democracy also means that when a programme is adopted by the nation .that has to be followed and everybody has to make an attempt for the implementation of the same. And this controversy, let me remind my friends in the Opposition, it has dangerous portents for the future, You seem to forget that the unity of India has been achieved through struggles and sacrifices, that the freedom was not given to us, but that the freedom was taken by us we struggled for it, it was the Congress who fought for it. India did not became one, the unity was not achieved, without any effort: the unity of this country has been carefully woven through a process of struggle and sacrifice. Is it not the bounden duty of all the citizens, particularly those who are expected to lead the society, to sustain it, to strengthen it and to fight all those divisive forces which are trying to challenge | that concept, which are trying to undermine our unity?

· But what actually is happening, am sorry to say, that even our hiends who claim to be progressive

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who say that they do not believe in regionalism or communalism, those who oppose parochialism, in their policy to appease the various regional groups, have raked up this controversy of the Centre-State relations because they sit with those pregional leaders in conclaves, in the "United Front, in alliances, Nothing . s more important than India. may of remind my friends. You want to please the Akalis. You were having sclaves with them whether it Sriagar or in Calcutta, whether National Conference was there or the "ali Dal was there. It started from Vijayawaga, of course. And those , who do this and practise these things. are trying to lecture us on the concept of national development! They are trying to question the intentions of the Government of India or of our leader Shrimati Indira Gandhi. this is happening is quite evident. It may be a misfortune, I may say that there is no national party in this country, excent Indian National Congress and that there is no leader who thinks of India except Shrimati Indira Gandhi. Why the criticism and why this negative approach, may I ask?

When the Finance Minister accused of presenting this Budget with an eye on the forthcoming election, I was quite amused and surprised. If something good is there, if some concession to the people is there. then. this is a political Budget. this is Budget keeping an eye on the further elections! And had it been a strict had some pinch been felt. Budget. then, it would have been an antipeople Budget! So, criticism is their Negative approach is their policy. only yardstick.

Before I conclude. Madam, Vice-Chairman, may I also talk about the State of Jammu and Kashmir, Accusations have been there of discrimination by the Centre 4 P.M.

> the State. I was going through the statistics. The Annual,

per-capita Central assistance to State of Jammu Kashmir is Rs. 2,158. The annual rate surprisingly is R's. 258. Then accused of discrimination I may say before concluding that our friends in the Opposition have to do some selfintrospection. If a positive effort of the Government is there to ensure speedy development you must join in that effort. You must contribute in that reffort. If some lauJuble gramme is there it has to be supported and not to be sabotaged or criticised. I give an example. To generate rural employment, the Government had also created Gramin Banks. Nationalised banks are also usked to advance loans to unemployed rural youth, as well as urban educated unemployed youth. For this purpose, mass loaning programmes were started and an attempt was made to create an infrasstructure so that educated unemployed could become seuf-employed. A lot of criticism was made, about mass loaning programme to the unemployed youth alleging there have been attempts of discrimination about providing mass loans. This is the common charge. This was the example which I quote. I wish to enlighten my friends on the other side that there are some national programmes which deserve your support also. There are some objectives before the Government today to ensure rural development, to eradicate poverty and unemployment. These are the nation objectives. May I humbly submit to the Hon'ble Finance Minister, we hope that the Government will lay this right priority. The Government will by increased emphasis on these two problems. You will provide more funds in future for these two programmes. There are other helds where something has been done for them. Take for exmaple Defence. I don't think any body will question why expenditure on defence has been increased Why more budgetary provision is there? It is the need of the hour. It has to be increased keeping in view the threats on our borders, keeping in view the conspiracy against India, and keeping '

in view the pumping of signisticated -weapons in our neighbourhood.

Similarly, about education something more is required to be done particularly vocational education. Otherwise we may have a situation in this country where we will have educated unemployed without proper suitable jobs for them or we will have a large number of unmanned specialists jobs without technical personnel to man them. May I submit that this also requires special attention of the Government.

Inflation has been contained. I appreciate the steps taken by the Givernment to control the price-rise. But more efforts are required in this field. Why I say, I once again repeat that the inflation has been contained to a single digit. It has been mainly because of increased procurement, strengthenning of the public distribution system and particularly availability of essential commodities

In the field of power generation also, I may say, more emphasis should be laid on hydel generation in which only the initial investment is there, Only the initial expenditure is there.

I come from a State which has got tremendous hydel potential and pot even three per cent of it is tapped. May I urge upon the Government to consider the possibility of s.arting work on the Chamera hydel project and the Naptha-Jakhri hydel project, which will augment not only our power supply but will create surplus power in the entire northern India.

I shall make a small submission before concluding. that Himachal Pradesh has got tremendous tourism potential but it is unfortunate that still the airport project in Simla is progressing at a very slow pace. Let that pace be accelerated so that we people in the hills also see a plane landing in our own Capital.

I conclude, Madam Vice-Chairman, thanking you for this opportunity and

once again appealing to our friends in the opposition to consider what the nation has to achieve today, to ponder over the threats which the nation faces, and not to be in ... fterent to the dangerous problems. And you should not torget your own responsibility towards India. I do hope that all our friends will make a joint effort to ensure self-reliant. a powerful developing nation, which has the most stable economy amongst all the developing countries. I do hope you all will respond positively. I am full of hope and I always say that this nation has the strength, this nation has the creative ability of the youth, this nation has the leadership of Shrimati Gandhi to confront ali the problems, to solve all the problems.

I must mention one thing-I will just take one minute-about those who are trying to question as to what this nation has achieved. They say that India has achieved nothing, that the number of poor people is increasing and that the gap is increasing. This is the misleading picture which our friends in the opposition want-to give to the rest of the world. This is the picture which they want to give to the younger generation, to those who are studying in schools, colleges and universities in the country. May I say, Madam Vice-Chairman, that to try to break the willpower of nation is the biggest crime against that nation. If the willpower of the youngger generation is sought to be destroyed by always saying that India has nothing, that India is a nation full of paupers, that Inoia lacks imagination that India lacks skill, then it is not doing any service to the country, it is not doing justice to the country. I have been very indulgents. . . .

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVAI: I have been indulgent

SHRI ANAND SHARMA: Sorry it was a slip of tongue. I have taken a lot of time and I thank you for giving me this opportunity and I thank all [Shri Anand Sharma] 2
the Members for listening to me patiently. I conclude by once again assuring the hon. Members that it shall be our joint endeavour to contribute for the development and progress of India.

Nadu): Madam Vice Chairman, in this discussion on the Finance Bill, at the outset, I wish to quote a few excerpts from our great departed leader Anna's speech in the Rajya Sabha when he took part in the discussion following the introduction of the Finance Bill in 1966. Anna said:

Whenever we from this side of the House rise to offer our criticism on any of the measures brought forward by the Government of India, we do so with a kind of hesitation because the sincere criticisms offered are, for erroneous reasons, commandeered from the other side of the House as misrepresentations."

Anna goes on to say:-

"No civilised Government should depend on taxation alone for its welfare measures. A Government, if it is to be called a welfare government, a progressive and modern government, should not crush the people with taxation merely because it needs more and more money for expenditure."

The same thought has been expressed by Mr. N.A. Palkhiwala in his own inimitable style in an article which he has written for the Illustrated Weekly of India, He says—

nation living today or which has flourished in any past historical epoch, would remain honest under the giddy rates of direct taxes which prevail today in India. Our people, like any other, fall into three segments—those who would be honest however heavy the burden, those who would be dishonest, however light the burden, and those—and

they constitute the overwhelming majority—who are basically not dishonest but the nature of whose response to the law is conditioned by the quality of law. Our tax legislation ignores the first class, is preoccupied with the second, and alienates the third."

At another point in his speech, Anna declared—

"Since every plan must evoke popular response if it is to be successful, and since the ultimate object tive of planned development is improvement in the conditions of living of the people, investment on commodity production has to be matched by allocation of adequate resources to those activities which constitute an investment in human resources so that the common man may feel that whatever he is paying by way of taxation, he derives benefit from it."

Here I wish to lay emphasis on these words, "allocation of adequate resources to those activities which constitute an investment in human resources." Can the Government of India honestly proclaim that it carried out this policy of allotting enough money for social purposes in respect of human! resources? Last year Tamil Nadu unfortunately found itself in in an adverse situation due to a prolonged period of drought, unprecedented both in its severity as well as duration. The honourable Finance Shri Pranab Mukherjee. Minister. knows very well that the financial resources of a state Government are extremely limited. When a state in the Indian Union is badly hit by unforeseen natural calamities, it is the duty of the Government of India to extend all possible assistance to the beleaguered State! Government. The Tamil Nadu State Government formally requested the Government of India for financial assistance and in the expectation and belief that the anticipated aid would be forthcoming, on its own the Tamil Nadu Government spent Rs. 114.28

crores for drought relief from 1982 to 1983 and 1983 to 1934. The Tamil Nadu Government has only made an application to the Government of India that the State Government should be re.mbursed for the actual expenditure 'already incurred for drought relief works which have been completed. The State Government has not asked for financial aid for any new projects still to be undertaken under drought relief. The Government of India sent · a team to assess the drought situation in the State. The Central Study Team highly commended the drought relief works carried out by the Tamil Nadu State Government and noted with appreciation that apart from providing immediate relief to the drought-siricken people of the State, permanent assets have been created in the State in the form of drinking water resources and irrigation, and transport facililies.

Tamil Nadu had barely extricated itself from the suffocating grip of the protracted drought and was endeavouring to restore the economy to normaley when the State was ravaged by unusually heavy downpours which created a flood situation and wrought widespread devastation in several districts resulting in heavy damage to property and loss of life. The State Government has asked the Centre to sanction Rs. 128 crores for flood relief. So far the Central Government has sanctioned only Rs. 41 crores. On its own the State Government has so far spent Rs.37.54 crores. The Government of India sent a five member Central Study Team to assess the flood situation in the State and review 'he relief works carried out by the State Government. According to the "Hindu" dated Sunday, April 29 1984, "he Collectors and other district officials have acted promptly. We are satisfied that whatever should have been done immediately after the flood has been done". The leader of the Team which visited the affected areas-Mr. K.G. Paranipye told newsmen at the conclusion of the Team's 4 day visit to the affected dis-; tricts-Complimenting the State officials on their good work he said-

"We are happy about the work already done and we did not hear any complaints from the villagers." Since the Central Study Team has seen for itself the extent of the damage wrought by floods in the State, the Tamil Nadu Government earnestly hopes that the amount asked for will be sanctioned without further delay by the Government of India.

It we study the history of India over the past hundred years, we will notice that at regular intervals—not only Tamil Nadu-but the whole of India has been affected by intermittent periods of drought. A study of old almanacs relating to events during the past hundred years will prove that these periods of frought recur at regular intervals. Since this is a known, proven fact, it is my request that the Government of India should anticipate these regular periods of drought and chalk out plans so that the Government is prepared to meet the situation when it arises.

Similarly, floods occur regularly all over the country. Every year the Ganges-the River Ganga-is in spate pauses widespread damage cause of floods so also the River Brahmaputra. Every year a flood situation is created by these two Rivers. Whenever this happens, a lot of talk about finding. a permanent solution to this recurring problem. Then everyone forgets all about it until the next year when again floods recur and again the same remarks are repeated and yet again the matter is left at that and forgotten.

Is it not high time for the Government of India to really do something , to solve this permouent problem? Is spending crores of every year on flood relief the only way out? Is this the only solution we can think of?

If we calculate the stupendous . amounts spent so far since Independence, during the past 37 years, on

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flood relief operations necessitated by the havoc drought by these Ganges and the Rivers alone—the total adds unto Barhmaputra—the gargantuan dimensions. Instead regularly incuprrinfi this clossal expenditure on flood relief, surely the amount could have same gigantic been better spent and would been sufficient to implement a permanent solution to this problem?

In this context, it is vital to seriously consider and expedite a project to link the Ganga with the Cauvery. Indubitably this will involve an expenditure of staggering sums οť The Government of India money. could obtain the necessary finance as foreign aid from friendly countries. The linking of the Ganga and the Cauvery will prove beneficial to the whole country in several ways. Not only will it boost the nation's economy by increasing the production of electricity in the country, not only will it provide irrigation to thousands, indeed lakhs, of acres of land, but above all, if will and nurture a new awareness in the minds of the people that India is one. A scheme to link the Ganga and the Cauvery would be one of the best ways to promote national integration and strengthen national unity.

With pardonable pride, I may say that the Chief Minister of Tamil Nadu Dr. M. G. R., has already shown the way to the rest of India with active co-operation of the Chief Minister of Andhra Pradesh, Mr. Rama Rao Breaking through barriers of red tape, these two Chief Ministers jointly formulated an agreement between the Government Tamil Nadu and the Government of Andhra Pradesh on the 18th . 1983 to implement the Krishna River Water Supply Scheme. This project is a standing monument to inter-State cooperation. The River Krishna has its siurce in Maharashtra, it flows through Karnataka and then reaches Andhra Pradeshira. Now the water of the Krishna will also flow into Tamil Nadu. Nit only will this projec provide a lasting solution to the long-standing problem of providing adequate drinking water supply to the city of Madras. It will also irrigate several thousand acres of arid hitherto uncultivable land in the Rayalaseema area of Andhra Pradesp.

Exactly a year ago, on the 2nd of May 1983, the Tamil Nadu Minister Dr. M.G. R. met the Prime Minister, Mrs. Indra Gandhi at Delhi and personally requested the Prime Minister to sanction Rs. 250 crores as grant and Rs. 200 crores as a long-term loan from Central funds, to help Tamil Nadu to meet its share of the estimated project cost. Union Minister for planning informed the Government of Tamil Nadu that the easubility o acceding to this request would be throughly examined and that the possibilities for including this scheme under the Plan programme of the Central Planning Commission would also be investigated. We hope the Union Minister for Planning will soon announce a favourable decision in this regard. αf the total project cost esti-Rs.. 1.907 at by the ime the first stage the Krishna river water project nears completion taking into account the probable higher price index at that time, it is calculated that the Tamil Nadu Government will have to incur an expenditure of Rs. 410 crores its share of the project cost. Tamil Nadu Government has asked the Government of India for clearance to obtain this amount as a loan from the World Bank. This sanction has not been graned as yet by the Centre. We are unable to understand the reason for this delay. After all, the Tamil Nadu Government has only asked for permission from the Government of India to obtain this amount as a loan from the World Bank. The Tamil Nadu Government earnestly hopes that his nermission will be granted without further delay.

As compared to the rest of India, Tamil Nadu is relatively haven of industrial peace. Strikes and lock-outs are comparatively minimal in the State. Yet, at present a lock-out is in force in six textile mills in Tamil Nadu. The Tamil Nadu Government has requested the Centre to take over these six sick textile mills. Out of these, with the exception of the B&C Mills in Madras, all other five are very small mills employing only 110 or 250 or 700 workers. at the most. The refore it should not difficulty pose any great Centre to take over the administration of these six mills. Only months ago, the Centre announced its decision to take over 13 sick textile mills in Maharashtra. An erroneous impression should not be encouraged to grow in the minds of the people that the Government of India is only too ready to take over sick mills if they happen to be located in Northern India, but the same Government of India is indifferent to the plight of mills, in a similar State, in the same condition, in South India. Therefore. the Tamil Nadu Covernment renews its plea to the Government of India to take over these six textile mills now under closure in the State.

While discussing the Finance it is relevant to mention the subject relations which, of Centre-State recent months, has become a topic of nation wide interest on which the nation's politicians, parliamentarians, the public and the Press have focused at-This subject has a direct tention. bearng on the matter under discus-With exception of one nonsion. Congress Sate Government in which did not last very long, until 1967, a single ruling party governed the whole of India. The same party which was ruling at the Centre, was also the ruling party in the States. Mainly because of this, several inherent weaknesses in the Constitution of India went unnoticed. The 1967 elections brought to the fore the prospect of different political parties being favoured to rule the various Sta-

tes of India and hearalded the emergence of non-Congress Governments in several States of India. Since then; with regret to Centre-State relations. several inadequacies in the Constitution have come to light and practical experience has indicaed that there is a pressing need for introducing certain Constitutional changes to clearly delineate the respective rights and obligations of the State. The Government of India has appointed the Sarkaria Commission to examine question of Centre-State relations. The Tamil Nadu Government has appoint, ed the Justice Ramaprasad Rao Commission for the same purpose. Tamil Nadu Government proposes take a decision on the report surm.tted by the Ramagrasad Rao mission and, in turn, submit its recommendations to the Sarkaria Com-Experts in political, ecomission. nomic and legislative matters more or less arrived at a consensus of opinion that the respective Planning Commissions of the Centre and the States should function as autonomous hodies. The degree of financial dependence of the States on the Centre should be reduced to the minimum The existing financial relationship between the Centre and the State gives the Centre absolute controlling powers. It is the States which mobilise financial resources, collect taxes and send them to the Centre. But it is the Centre which decides the distribution of funds and grants and even the grant of loans to the very same States which are responsible for mobilising the funds in the first place. Vast sources of revenue are excluded from the distributable pool under the present legislative provisions of Constitution. The State Governments have to implement most of the welfare schemes. But they are rendered ineffective because they are reduced to a State of penury and absolute dependence upon the Centre.

Just now we heard the maiden speech made by our young friend from

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the other side of the House, Shri Anand Sharma. He referred to certain populist schemes. Now, this a very favourite comment often made by the opposite benches. those from said that The honourable member Central funds are being diverted by Governments for their some State Now, Mr. own populist schemes. Anand Sharma did not specify which Government he meant, which State Government he referred to and which populist scheme he meant. But since the Tamil Nadu Government is implementing the free nutritious moon which several Memmeal scheme, bers from the other side very often refer to as a populist scheme. I would like to point out—I am not arguing the point as to whether it is a populist scheme or not, because I do not want to take the valuable time of the House in this argument—but I would like to point out to my young friend from the other side that not a single paisa has been given by the Central Government as an aid for the scheme. (Interrupions) The whole nutritious noon meal scheme which is costing the Tamil Nadu Government nearly Rs. 200 crores per year has been entirely financed and implemented by the State out of its own limited resources. And we have as yet to obtain Central clearance for including this scheme in the next Annual Plan outlay. We hope at least how the Finance Minister will agree to our request. So I would like to point out to our young friend that this so called populist scheme has not received any aid from the Centre.

It is essential to secure for the States a larger devolution of taxes. The needs of the States are increasing and they far outstrip their actual resources. The funds developed the Centre are woefully inadequate to the needs of the States.

There are certain anomalies in the present system of administration.

There is a separate Planning Commission in each State. There is also a Planning Commission at, the Centre. Surely the Planning Commission of a particular State would know how to evolve plans for the development of that particular State? There is a separate Union Minister for Planning and another Union Minister for Finance. The Planning Minister drafts a scheme and sends it for approval to the Finance Minister. The Planning Minister says that a certain amount of money is required to implement the scheme. But the Finance Minister states that it is not possible to allocate the entire amount required. He says only a certain sum of money can be allotted--and asks the Planning Minister to cut down and prune the scheme so that it fits within the limits of the funds that the Finance Minister is prepaced to allocate.

Because of this existing systemcountless schemes are being irordinately delayed. Each year-just for form's sake-a minuscule amount is sanctioned by the Centre-which meaningless in relation to the actual needs of the projects concerned It is precisely beca this practice that the Karur-Dindigul broad gauge railway line prein " being delaved.

Every year the Centre sanctions such a meagre allocation for this project that it amounts to no more than a drop in the ocean, and it is beyond the wildest flight of fancy to even think of completing the project with the funds allotted by the Centre. I urge the Government of India to expedite the completion of the Karur Duddigul-Tuticorin broad gauge railway line, as it is not only important to the nation's economy but also strategic to the defence and security of India.

I also request the Centre to forthwith expedite the Sethu Samudram project which again is crucial to India's security.

The Planning Commission of a State should formulate the schemes for the States's development. The State Government should also be empowered to utilise the financial resources it mobilises for the implementation of its A representative of schemes. of India could partici-Government discussions and offer pate in the guidelines when necessary. would definitely generate more enthu siesm in the States and accelerate the rate of progress and development of the whole country

In various spheres here are sepatitle schemes envisaged by the Centre. The State alsi have their own schemes in the very same spheres.

For example, in the field of agriculture there are certain special schemes of the Government of India. In 'ual practice, it is the State Govnments which implement these. intral special schemes. If these scheis are entrusted to the State Govments, right from the initial stage, the State Governments could implement these schemes in a much better manner, and more speedily as well. This is a lesson that practical experience has taught us. The Central Government sends a new scheme to a State Government for imr-lementation. The State Government develops some doubts regarding the sche-To clarify the doubts the State Government again consults the Centre. By the time the Centre finally conveys its reply or decision, several

months pass by, and the time is just wasted with nothing being done.

By that time, usually the financial year will be drawing to a close. specific amount allocated for a particular project has to be spent by the end of the month of March. State Government is advised to somehow utilise the funds allotted before the 31st of March. This leads tt squandering of precious financial resources because of lack of time for proper planning. This again is a lesson have learnt through practical experience. That is why we that it would prove to be generally more beneficial if such schemes were entrusted to the State Governments right from the planning stage.

There is a separate department for highways at the Centre. Each State has a department for highways as well The existence of two such parallel departments leads to exercises in sheer futility. I cite - the example of the Pamban Bridge. The National Highways Department is responsible for the planning, but it is the engineers Highways Department of the State who are responsible for executing the project. While construction work the Painban Bridge was underway. it was interrupted by a natural calamity which caused damage to the work already completed. The contractor who had undertaken the construction, called a halt to work on the bridge and refused to continue until and unless he was recompensed for the financial loss he had incurred. The question arise as to exactly how much the contractor should be awarded as reimbursement for the loss he had The National Highways suffered. directed the Highways Department Department of the State Government to decide the amount to be paid as But the State Highcompensation. was relectant to Deparment commit itself for fear of gotting embroiled in a probable controversy. So the State Department of Highways washed its hands of the responsibility and, once again, requested the Natio-

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nul Highways Department to decide the compensatory amount. The Central Department throws the ball into the court of the State Department. The State Department flings the ball back into the court of the Central Department. While the Central and the State Departments play volley ball with each other, the Pamban Eridge stands incomplete, desolate and abandoned, with no prospect of the project nearing completion in sight.

The Finance

This is only one classic example of the imbroglio and uttar confusion prevailing throughtut the country with every major scheme in a mess and a muddle, due to the addle brained system of having parallel departments in practically every sphere, both at the Central and at the State levels.

In Madurai District, 'at Sothupparai near Periyakulam, the Tamil Nadu Government wishes to construct a storage dam. The State Government has the constitutional right to build the dam. But the State Government has to first secure the permission of the Government of India before it can actually proceed with the construction. We are still waiting for Central clearance. So we are unable to build the gam.

This is only one among numerous development projects held up in the State, simply because of the delay in obtaining Central clearance.

Scarcity of power is a nation-wide phenomenon in India. The Government of India is reported to be considering taking up the entire responsibility for power production. There is a genuine doubt in my mind in relation to this proposal of the Government of India, on which I hope the Centre will shed seme light. If the Centre takes up the entire responsibility for production of power, does that guarantee that the Central officials will really be able to increase the output? Who exactly are these Central Officers? Are they not deputed

to the Centre from the various States of India? In effect, the Government of India would have us believe that an official working for a State Government is incapable of increasing power generation. But if the same official is transferred to the Centre, he is automatically invested with magical powers and suddenly becomes capable of rapidly increasing the production of electricity. This belief of the powers that be at the Centre defies all logic.

The Centre declares that there should be a uniform rate of sales tax throughout the country. W∈ do not dispute this policy. But the Centre next process to appropriate the right to levy sales tax all to itself. can the State Governments accept this proposal? The Centre may issue guidelines to the States with regard to rates and methods of taxation. But if the Centre plans to take away the very right of levying taxes from the States, how can the States consent to this total denial of all rights?

On the one hand the Centre threatens to arrogate to itself the sole right to levy sales tax. On the other hand, the Centre also announces that it is considering taking over not only the production, but the distribution of podwer as' well. One by one, if the States are gradually stripped of even the few powers they possess at present, where will this end? What will be the outcome? The system that the founding fathers of our Constitution had in mind was clearly enunciated by Dr. Ambedkar who said that a Federal Constitution means that the provinces are as sovereign in their field as the Centre is in the field which is assigned to it. conclusion. I wish to remind the Centhe words contained in the Memorandum submitted to the First Finance Commission by the Government of West Bengal under the Chief Ministership of Dr. B C. Rey: attempt to build a strong Centre on the foundation of weak States is like

an attempt to build a strong building on the foundation of sands."

Thank, you.

SHRI KAMALENDU BHATTACH-ARJEE (Assam): Respected Chairiust before two Members of the Opposition-Mi Chatteriee and Miss Javalilithahave spoken about the Finance Bill. And I have also gone through the Lok Sabha proceedings. I have just minutely read the Lok Sabha debates on the Finance Bill. So far as the learned Opposition Members are concerned, this Budget has been subject of animated and sometimes hysterical attack, as I put it. ruptions) This is my maiden attemnt. and being a senior Member, you will help me. Now, let us not They have interrupt them. habit of interrupting. We are more democratic and we will not interrupt.

The Vice-Chairman (Shri Syed Rahmat Ali) in the Chair.

Sir. they have talked like desperate men because the economic credibility of the Government has disturbed them to the point of panic. That is why they are crying hoarse on it. I would like to say that the hon. Opposition Members do not have the appreciative stomach to digest the economic appraisals of the Government. That is why they are so much critical of it.

Sir my learned friends of the Opposition have assailed the hon. Finance Minister and they have also maligned his intention and motives sometimes in languages bordering on Their only attempt is the abusive to create a sort of deliberate smokescreen to conceal the real truth that India is developing economically beyand all doubts. Beyond all reasonable doubts India is developing economically. This Budget, I would like to, say, is production-oriented. Indian industries have developed at a very And this is unparallel in fast rate. the history of any developing country. This Budget has kept provision for ac-344 RS-8.

celerating this growth rate. The main thrust of the Budget is on proauction. The present Budget...

AN HON. MEMBER: Is it Budget or Finance Bill?

SHRI KAMALENDU BHATTACH-ARJEE: The Finance Bill relates to the Budget only. Does it not relate to Budget.

AN HON. MEMBER: Anything under the Sun can be discussed under the Finance Bill.

SHRI KAMALENDU BHATTACH-ARJEE: Sir in the present Budget. there is a 60 per cent allocation for development works. Now. according to me, what irks the Members Diposition most is that they smell politics in economies. They are Puritans According to them. Budget is primarily an economic They cry hoarse on it pe-. exercise. cause they think that economic sanctity or the economic character of the Budget has been violated by political considerations. Now. Ţ like to remind them of the famous saying of Cardinal Newman. Carin his 'Idea of Unidinal Newman. versity' remarks, "to thin's correctly is to think like Aristotle." And what did this-all time great philosopher say about man? He said. "Man is basically a politically being: his actions are influenced by political considerations." Now, if political considerations creep in in the present budget presented by the hon. Finance Minister. I do not find any harm in it. If this Budget enables our party to go to the next national elections with economy in a very credible what is the harm in it? condition. I want to put this question to the hon. Members of the opposition. Has the hon. Finance Minister, by presenting this Budget, deviated from the economic commitment of our party, by presenting this Finance Bill has he been deviating from the economic commitment of our party? The Congress party is the biggest democratic party in the world which looks after the

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interests of the smallest man. Nobody can deny it and this Congress party is committed to socialism. This Budget promises to fulfill the socialistic aspirations of the people. If this Budget proves to be a vote-catching Budget, well, we just cannot help it.

Now, Sir, we should not lose sight of the fact that the gross product in rural terms has increased in 1983-84 by about 6 to 7 per cent. This is no mean achievement. I would like to congratulate the hon. Finance Minister for this. There has been a strong economic recovery led enormous growth in agriculture. This has also to be reckoned with. it is a fact that there are millions of people in our country. We accept it. The probdenies it. lem of poverty stares us in the face. We are well aware of it. The Government is well aware of it. Government is not sitting tight over The Government is taking positive steps to eradicate poverty, remove poverty, from our country. Now, in this Finance Bill tent endeavours and persistent attempts have been made to eradicate poverty by giving tax reliaf, by reducing duties on a number of consumer bу goods, increasing the rates of subsidy on fertilisers and so on and so forth. But we should not think that the hon. Finance Minister has a sort of Alladin's lamp in his hand that he will eradicate poverty overnight. The Congress Party and our Government is trying to eradicate poverty and it is making consistent efforts to do In this context you should remember the famous Urdu shaer:

माना कि इस जहां को गुल्शन न कर सके,

कटि तो कुछ कम कर गये गुजरे जिधर से हम ।

Our Government is making consistent efforts in that direction. We are con-

fident that had we not been put out of the rail during this interim period by the Janata-mis rule at the Centre, we would have gone far shead. There was total derailment. There this complete plan holiday during this period but we have brought back the nation on the rails once again and we are striving our best to remove poverty. We are verv confident that we will be removing poverty in the days to come. You may have heard:

मन में है विश्वास, पूरा है विश्वास, हम होंगे कामयाब, एक दिन।

For the containment of the inflation rate within a single digit and release of three instalments of dearness lowance to the Central Government employees, which will be costing our exchequer the mammoth amount 367.5 crores, I would like to congratulate the hon. Finance Minister. Now, I do not understand why, when there are so many laudable prolaudable and saluatary achievements which are contained in the opposition parties Finance Bill, the are so much miggardly in the matter of handing out their compliments. I hope they will come forward pay their compliments to the Finance Minister. I fear I am mistaken. They will not praise and they will oppose just for the sake of opposition.

As the Finance Bill has been presented, it is going to be anti-inflationary and it will be fighting inflation. It brings to my mind an interesting Once there were two friends. One was strongly opposed to the other. One day a neutral person came to one friend and said, look that man's son has become a magistrate. He replied, no impossible, how can he become? The neutral person said, yes, I have seen it with my own eyes and he was sitting in the chair of the magistrate. Whereupon, the other person replied. probably it was a Sunday. The neutral man said, no, no it was a working day and he was working as a

will oppose anything, whether it whether it is verv good. salutary. whether it is laudable; they will oppose because they oppose everything for the sake of opposition.

I for one feel that the Budget has ushered in a new era of hope. me quote Tagore:

Arise, the auspicious godess of

India

You in a hygone age used to be revered by the entire world.

Banish all misery and poverty and remove the shame of the country. Make India resplendent again.

So far as my State, Assam, is concerned. I want to point out, as I have pointed out on earlier occasions also. that it is industrially and economically a backward State. It is a fact that there is political stability in Assam. Unger the able stewardship of Mr. Hiteshwar Saikia: Assam has staged a phoenixian comeback to normalcy. He has stemmed the rot of linguistic chauvinism and regional adventurism. Though there is political stability in Assam, there are some economic problems there which are to be remedied, which are to be solved, at the earlier stage. Our most respected Minister has always loved Assam and the people of Assam There has been a Central decision taken for starting a dry port at Gauhati, to open a stock exchange at Gauhati. The broad-gauge line has also been extended upto Gauhati. These measures have ready been taken. But there are more of our demands, because it is said that the least we get, the most we want, the more we get, more we want, and the most we get, the least we want. So, we should be given the most. For the State of Assam, in the interest of economic development of Assam, the following steps are to be taken very urgently: A time-bound master plan should be taken to industrialise the State of Assam; Barak Dam project should be immediately taken up; an

alternative railway line be set up in place of the existing hill section. Dams on Dihing and Subansiri should be erected without any further delay all efforts should be marshalled so that Cachar Paper Mill at Panchgram starts production latest by the end of 1985: funds should be liberally released to construct and complete stadia in Silchar and Dibrugarh.

Bill. 1984

So far as India is concerned, there has been a bumper crop and there has been a record crop In this connection it will not be out of context to mention that in my district of Cachar, agriculture is purely a gamble in monsoons. In other parts of India flood is something unnatural; but in my State, particularly in my district, it is something very natural. In some other parts of India if there is no flood, it is not a subject matter of discussion: but in our State or my district if there is no flood it becomes a subject matter of discussion. There are many proposals for construction of embankment and sluice gates on the Barak Kusiara, Dholeswami and many small rivers and tributaries in the districts of Cachar and Karimgani. If these projects are immediately cleared at the Central level, I think it will give a fillip to the depleted economy of the districts of Silchar and Karimganj.

In this connection, I would like to draw the kind attention of the benevolent Government to an area in my district known as Chatla Haor. area is predominently inhabited-1 would say that the inhabitants are 95 per cent Scheduled Caste people. Buro crop is the only source of their livelihood. But for the last 5 or 6 years, only once they have been able to reap the harvest. On all other occasions, it was destroyed by floods. You can imagine the plight of the people there. Their misery beggars description. Government has special programmes for the Scheduled Caste people. I would like to draw the pointed attention of the Agriculture Minister, of the Finance Minister, of the Industry Minister to think about starting some special plans to develop this particular area. I would like to draw the attention of

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the hon. Minister, through you, Sir, to give special attention to this fact that very recently, the Government of Assam has set up an Electronics Corporation. I would request the hon. Finance Minister to liberally release financial assistance to this Corporation so that it can serve some useful purpose for the people of Assam.

With these words, once again, I render my support to the Finance Bill. Thank you, Sir.

M. S. GURUPADASWAMY SHRI (Karnataka): Mr. Vice-Chairman, Sir, my hon, friends opposite have tried to paint a rosy picture of the country. They want us to believe that everything is good and fine in the economy. They want us to say that what they have cone during the last three years has been wonderful and that they have been able to solve, many problems facing the people. They want us to say that what has been done this year, in the Budget, is a milestone. I am sorry, I am not in a position to share their optimisim, their joy because the picture they are painting does not convey the realities of the situation. am not overlooking certain achievements that have been made during the last one year. I recognise them. Since there is paucity of time, I do not want to dwell upon them. But I would only say that we should take the totality of the situation into consideration. What is the national scene? What is the state of the national economy? What is the picture, as it is today? I am sorry, I have to say that the whole planned development has been one of failure. It is as if the Government is planning for failure, it is planning for shortfall, for delay, for expediency. Why I say this? I am not making a sweeping criticism. If you look at the Plan period of four years, you will understand, Sir. that there is heavy concentration on investment, heavy concentration on expenditure. is a overriding preoccupation, on savings and investment, wasteful expenditure. My friends opposite take plea-

sure in quoting figures that more and not be brought about keeping various more is allotted to projects. I agree that over a period of years, the savings pattern has changed. Once upon a time, the rate of savings was small. It was between 9 and 12 per cent. Today, it is more than 20 per cent. But the question is, how this is being spent? Whether it is resultoriented. Whether the implementation gap has been filled has been narrowed? This is the yardstick. When we adopt this yardstick, I am afraid, not in a position to share their optimism, their joy, their happiness, about the Budget, about the economy.

Sir, you may remember this. My friend, the Finance Minister is here. Our country had occupied the place in the world in economic development. What is the position, what is the situation today? I want my friends to ponder over this. We have been pushed down the ladder. are at the 20th or 22nd place, What is your share in the international trade? In quantitative ferms there may be an increase, but what is your proportion of share in the world trade? It is decreasing, diminishing. There may be a few bright spots in the economy, but what is the yardstick to The main yardstick measure? whether we have been able to solve the major problems of poverty unemployment. The Mid-term praisal has brought out the fact that by the end of the Sixth Plan nearly 41 per cent of our population, that is 282 million people, will be below the poverty line. That is my yardstick, that is my benchmark to measure the efficiency of the Government, the performance of the Government. Fortyone per cent of the population or 282 million people will be below the poverty line. And what is poverty line? You and I know that poverty line is only a survival line, it is calculated only for the purpose of just bare survival of the people. And as I say nearly 282 million people will be . below the poverty line by the end of the Sixth Five Year Plan, that is much

more than the population of the Soviet Union.

Our friends have been saying that there has been a record development of food production. Nearly 149 million tonnes or 150 million tonnes have been achieved this year, thanks to the rain god. Let them take the credit, I have no objection, I have no quarrel. But if this is taken away, what is the rate of growth? What is the rate of industrial development? It is not according to the plan targets fixed. There is a shortfall. There has been over investment, extravagance, emphasis on expenditure. Our whole plan is not result-òrientea, performance oriented. Sir, 149 million tonnes may look very big compared to our past performance,

may even yield certain surplus, but look at the Soviet economy. The population of the Soviet Union is far less than our population, that is only onethird of our population. For the onethird population the Soviet Union is producing 180 million tonnes. It is not adequate and it has got to import from America. A massive import has got to be resorted to there to feed the population. Here nearly 50 per cent of our population is below the poverty line. They have no purchasing power to purchase the food they need. They, have no power, they have no ability. The anti-poverty programme that has been launched by the Government has been a failure. Only the IRDP or the NRDP programmes have given a marginal relief to the people, but they have not been able to solve the problem of poverty.

Take the case of unemployment. The Planning Commission has fixed the target that at the end of the Sixth Plan there should be 34 million people absorbed in various types of jobs. And the Mid-term Appraisal has said that it is not possible to realise this target. So, there is unemployment, there is poverty and there is shortfall in various sectors, vital sectors of our economy. There is critical shortfall in irrigation, in electricity, in steel coal, fertilisers, transport and communication. That is why I say we are

planning for short-fall in the economy. (Interuptions) You observe you read the figures and you will understand how Janata Party did in that short perion and compare it with what has been done how, Janata Party's performance is far better than yours. Because of lack of time I do not want to go into those figures.

My main criticism against this Go :ernment is that there is a growing implementation gap because of lack of performance. We are not lacking resources. We are mobilising resources alright. But these resources have been invested in such a manner that they are not yielding quick results. Many plans, many programmes have been delayed. There has been wastage in the economy. As a result of which the growth rate has suffered. Take the case of South Korea, which is a very tiny country. What has happened there? South Korea, during a period of 20 years covering four five years plans, has been able to achieve a sustained economic growth of 10 per cent They have been able to do it because of the fact that they have been able to modernise the entire economy from grassroot level to the national level. They, have achieved that because of the high level of literacy. Korea small country, has got 95 per cent literacy. In India the Census figures have shown that there has been only 36 per cent literacy in this country. With 36 per cent literacy it is impos-. sible to achieve modernisation. The whole economy is anti-quated antidiluvian and the most important factor to bring about a change in the . development of the economy is to see that the modernisation process is set in motion as early as possible. May, I request the Government to constitute a Commission on Modernisation? Without modernisation, Sir. it is very difficult to bring about technological e . . ()

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changes, it is very difficult to bring about changes in the management techniques. Today the country is facing a crisis of modernisation, crisis of management. With a view to bringing about modernisation of the economy I feel that the literacy programme has go to be taken up on a war footing. Redical economic transformation cannot be brought about keeping people illiterate. It is very difficult to achieve changes in economic development in the country if we cannot make our people participate in development, involve them in develop-People in fact have not been in development involved Therefore may I say that the Government should set up a Commission on Modernisation and about a change in the implementation gap that is growing? This sulted in disparities of income, flation, over-investment and lack of growth leads in turn inflation, price growtn feads in turn to inflation, price rise 'Today the country is faced racy syndrome on the one side and inflation, high cost and high price spiral on the other. We have got to solve this dilemma which we facing. There has been failure the part of the Government to discipline the economy, to discipline the administration. In Japan, Sir, in public administration, for every thousand people there are only 17 people working. I repeat that Seventeen people work in the administration in Japan for every thousand people. In India 23 people are working. Much of the administration is a waste

Rule about regulations are galore, in the administration. The programmes as a result have suffered of this. There has been a failure in performance. There has been a failure in reaching the targets. Long time back Indiraji came to power. mised many things to the country and of late she promised performance.

SHRI DHARANIDHAR BASUMA'I-ARI (Assam): She has done.

SHRI M. S. GURUPADASWAMY: I think this is the worst non-performing Government I have ever seen ... (Interuptions) ... She has failed! and failed everywhere. Look at Karnataka, how they are doing.

.. (Interruptions) ...

Sir, may I draw your attention toan incident which took place during the Second World War At the fag end of the Second World War Hitler knew he was losing. He was in frustration, he was in distress. had some people around him and he told them: "Look, mv colleagues have let me down; my Generals have let me down; my army has me down; my administration has let me down." Then he went on to say, "My people have let me down; my nation has let me down. do not at all deserve my leadership." Likewise, let not Mrs. Gandhi that her colleagues have let her down, her Government has let her down, her officers have let her down, the nation has let her down and then let her not say, the country does not deserve her leadership.

House.

SHRI RAMESHWAR THAKUR (Bihar): Respected Vice-Chairman, Sir, I am grateful to you for giving me this opportunity and privilege to participate in this important debate on the Finance Bill. May I assure you with due humility. Sir, that it will be my sincere endeavour to honour the noble traditions and dignity established by eminent scholars, statesmen,

distinguished persons in this

social workers and other

to discuss the Before I proceed provisions of the Finance Bill, 1984, 1 would like to congratulate the Finance Minister for his bold and very progressive budget proposals which, in a nutshell, on the one hand give a containing inflationary trends and, on the other, make very substantial, rather the largest provided provisions for development and welfare activities. Sir, there has been some criticism from the Members in this House, as also going through the debates of the Lok Sabha we find that there has been criticism, in regard to the development of our Government's economy, policy and provisions of the Finance Bill. In a developing country like ours when we are mounting population find there increases. there are constraints of substantially resources, We are dependent—a very large part of the country-on the vagaries of monsoon production, naturally in regard to there are inherent limitations in regard to the development process. And this not for the first time that it is mentioned. On going through the earlier debates of the Finance Ministers, very eminent persons-I would not like to take much time of House on it—we find the same thing Going through the speech of the late Dr. Desmukh in 1952-53, we find there

also the same problem of having the difficulties of vagaries of monsoon being mentioned. Dr. Desmukh said: "As the hon. Members are aware, the vagaries of monsoon have again the country to substantial deficit foodgrains." Then he goes on say: "...about some months the steady rise in prices which has been one of disturbing features in the country's economy..." When we go the speech of Mr. T. T. Krishnama chari, the other Finance Minister, we find the same mention. I have all the quotations, but I would not like to take valuable time of the House on this matter. He also said in 1964-65 in his Budget speech the same thing. Similarly we find sore references have been made in the Budget speech of the then Finance Minister and Minister Shrimati Gandhi in 1970-71, in Mr. H.M. Patel's Budget speech of 1973-79, in Mr. R. Venkataraman's Budget speech of 1980-81. What I am trying to draw attention is that when these are inherent limitations in our and in the process of economic growth, when we make the assessment of our since achievements Independence, we should take due care of these limitations. It helps nobody to present a lopsided view emphasising only deficiencies, though great strides have been made in economic development in many fields since Independence.

Mr. Vice-Chairman, Sir, those of us who were inspired by the Father of Nation. Mahatma Gandhi. Jawaharlal Nehru and other eminent national leaders, those participatwho ed in the national freedom movement, those who had the privilege to be the guests of the British in jails, those who had seen the social, economic and political miseries of the people before Independence, cannot undermine efforts made in this direction after Independence. Particularly we are grateful to the vision and statesmenship of Pt. Jawaharlal Nehru who as the first Prime Minister gave us a sound base for planning infrastructu-

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ral development, irrigation, agriculture industries, science and technology. At. the same time, also, sound foundations were laid in regard to basic issues such as democratic socialism, secularism and also non-alignment. About this democratic socialism, some ref. erences were made from the other side which mv colleague and friend. Mr. Sharma replied to partly. This is not a slogan of today. It was the Congress in Avadi in 1955 which passed he first resolution in regard socialistic pattern of Thereafter, this was discussed in the Amritsar session where the letters 'ic' were taken out and what remained was 'socialist society'. And finally in 1964. in the Bhubneswar Congress, it finally accepted, the establishment democratic \mathbf{of} socialism. which is 'he case since then so far as the Congress is concerned. In those days of Ft. Nehru, special attention was paid to schemes for benefit of belonging to the poorer sections of the society, particularly Scheduled Castes and Scheduled Tribes, and they were given due importance. In pursuance of the policies followed in the subsequent India has made great srides in agriculture, in industry, science and technology and other walks of life.

I would like to mention particularly the growth and development of the economy during the last four years. There were some questions raised, and I would like to say that reference should be made to the Economic Survey data of the Government of India. These have been made during present Government, under the dynamic leadership of the Prime Minister. Shrimati Indira Gandhi. These data are very clearly indicative of the successive achievements in the national growth from 1979-80. From 1979-80 when it was minus 5.1 per cent; it rose to 7.9 per cent in 1980-81. In 1981-82 it was 5.2 per cent. It was slightly reduced to 18 per cent in 1982-83, as has been indicated by the Finance Minister in his speech, on ac-

count of droughts, and it was expected to be 6 to 7 per cent in 1983-84. data on the agricultural production. industrial production, electricity eration, wholesale price on point to point basis in each field, if we see the data provided by the Government, it establishes that been achievements in these directions in the last four years. This year's agricultural production has been all time high as has been mentioned. It is expected to be 148 million tonnes. The industrial production also is There has been considpicking up. erable improvement in the last three years or four years in the field of incoal. frastructure. particularly transport. power, rail There still shortages in infrastructure, we must admit, but this is a par of the growing economy and the developing economy.

In this connection, I would like to draw the attention of the hon. Finance Miniser to the regional imbalances in economic development in different parts of the country. The region as a whole. Bihar in particular, has been in sufferance on this account It is well known that inspite of the rich alluvial soil and major rivers in North Bihar and sich mineral resources in South Bihar, including 43 per cent of the total coal reserves in the country, that are in South Bihar, there has been very slow economic growth. and the per capita income in Bihar has been going down. particularly since 1960.

In this connection, Sir, I would like to mention that wherever there are imbalances, regional it is responsibility of the Government of India to ensure that the regional imbalances to the extent possible are by creating removed infrastructural facilities in those, areas where they lack very much. Particularly in ofenergy, railways, roads. irrigation facilities, such imbalances should be removed.

In this connection, Sir, I have make certain specific request for the suggestions consideration

of the hon. Finance Minister and the concerned Ministries of the Government of India for improvement in the infrastructure in all areas of Bihar in the background which I have just mentioned.

The first one is about faster Levelopment of Lalmatia Coalfield which is generally called Raj Mahal Coalfield. Originally it was estimated that the reserve was 2,600 million tonnes. Now it has been confirmed that we have a reserve of 3,998 million tonnes of coal in Lalmatia. This is the base which will supply coal to Farakka to Colegani. Therefore it necessary that this coal field which incidentally has been near my village Thapur Gangti should be developed as fast as possible. There is one more thing that is Kahalgaon super thermal power. I do not want take more time of the House. The Energy Minister has stated that there has been some discussions between the State Government and his Ministry about this project and a part of land has been given by the Government in April, 1984. About Rs. 6 crores have been provided by the N.T.P.C. for the development of this project in the current Therefore, my request is that this project should be expedited along with other on-going projects of Koel Karo hydel project and Kanti project, and some on-going projects in Bihar for the generation of power, speedier generation which will help augmentation of the supply of power to industries and agriculture.

Now, I would like to mention about setting up of 26 KM railway line between Kahalgaon and Lalmatia. was already accepted by the Government when late Shri Kedar was the Railway Minister and a survey has also been taken up. If this connection takes place an abundant measure of coal not only to Kahalgaon but also it can help easy supply of coal to Farakka. We can also supply coal to Barauni, Patna and Muzzafarpur which are nor getting coal from a distance of 364 KMs or more away from Dhanbad and onwards. If this link is laid possibly, we can get coal within 150 KMs distance and this will save railway track and there will be other facilities also.

I would like to suggest about the doubling of lines between Kiul and Barherba, because unless the lines are doubled this movement of coal particularly from the Lalmatia belt and other places cannot be eased. This is one of the oldest railway line in Bihar.

Then the line which I earlier mentioned about Lalmatia should be extended along the coal belt upto District headquarter at Godda and the divisional headquarters at Dumka and connected to Deoghar so that a proper link within the Santhal Pargana which is one of the most backward divisions in the country, is established.

Sir, then I come to railway lines in North Bihar. As many of the Members of this House are aware late Shri L. N. Mishra had instituted a number of schemes for railways in North Bihar particularly the lines between Samasti-Pur and Darbhanga and Nirmali have to be doubled. To some extent the doubling of the line is going on but slowly. There are schemes which were taken up should be completed simultaneously. This is my request.

Now, I would like to mention about petro-chemicals complex at Barauni This has been going on for fifteen years. I understand that this matter is under the consideration of the Government of India. It is requested that this project should be expedited. This will give a boost to . industrial development in North Bihar in particular and Bihar's economy in general.

The other one is the road link, particularly rural roads. It is requested that Road-cum-Railway bridge on Bhagalpur also near River Ganga should be provided.

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The last point that I would like to mention is that intensive development of the Chota Nagpur and saanthal parganas which are very backward and precominantly inhabited by the tribals should be developed. Also, due importance and preference should given for development to the very thickly populated area of North which is very poor by virtue of having heavy population load on them.

Coming to the proposals of the budget and of the Finance Bill, I may invite attention to some of the salient features which I am surprised a very few Members have been able to refer to. The first important thing is the higher Plan outlay. In a difficult economy, in spite of certain constraints, a maximum increase of 25 per cent has been given. This is the highest in any year; that is, from Rs. 13,870 crores. provision has been increased to Rs. 17,351 crores so far as the Central sector is concerned. Sufficient emphasis has been given on the infrastructure development. In power projects, the outlay is Rs. 1.764 crores, which is 44 per cent higher than the earlier year's provision. Similarly in coal we expect a production of 152 million tonnes by providing Rs. 1,310 crores. Similarly in the case of Railways, the provision is Rs. 1,650 crores, that is, 23 per cent higher than last year. On energy, the provision is Rs. 3.127 crores and production has gone up in 1983-84 to 26 million units and it will be 30 million units in 1984-85.

About incentives to industry-this has anlso not been sufficiently highlighted -there are provisions in the Finance Bill for incentives to industry in the form of reduction in excise duties. And incentives have been provided for export promotion and import substitution. I would not take much of your time but I would like to mention that these incentives will help to better the growth of industry. For modernisation of industry, the rate of interest has been reduced

from $12\frac{1}{2}$ to 11 per cent and 10 per cent for the funds provided by the IDBI.

There are provisions for increased generation of savings and investment. The National Deposit Scheme, about which mention was made, is one of the best schemes that we have got, which will provide up to 101 per cent interest and it will be for four years, but it can be encashed one vear.

There are concessions in tax to the middle and the lower middle class. The marginal rate of income-tax has been reduced from 60 per cent 55 per cent. There are some other benefits like the provision in case of dividends and interest. debentures, etc. there will be no deduction at source up to Rs. 1,000.

My friend, Mr. Sharma, has highlighted the emphasis on rural development programmes. I will not repeat the figures. There has been a fourfold increase in the provision of some scheme. Therefore, we feel that these programmes will certainly help the poorest of the poor in the villages who are in sufferance. There are measures designed to benefit the poor. Mention has been made about the 20point programme. A provision of Rs. 4038 crores has been made during the current year, which is 47 per more than last year. And the totalthe Central and the States taken together-comes to Rs. 11,858 crores. which is 40 per cent of the total annual outlay of the Plan. The last is the measure designed to plug loopholes for tax avoidance and misuse of the provisions of the law.

The provision for compulsory audit, about which the Finance Minister mane a reference this morning, is one of the very progressive measures which

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have been brought forward. This will help to streamline the system and will certainly augment the base of revenue in the years to come.

Secondly, about the benami holdings and also about investment by such trusts which have not fulfilled the prescribed investment, now they have also been asked to fulfil them, otherwise they will have to pay higher tax.

I have two or three suggestions in this regard. First, it is not merely sufficient to have substantial financial provisions in the Bill or in the budget. The achievement in physical terms is also important. My suggestion is that these funds should be provided to the different agencies, the State Governments and other agencies specified for the purpose, well in time so that the money could be spent in time

Secondly, as I said, attention should be given to the physical targets also. More important, there should be sufficient involvement of the local people in the implementation of the schemes which will enable more beneficial use, more effective use of the resources for the benefit of those who really deserve such support. And the last one is there should be effective monitoring in regard to the implementation of the various schemes With these words I wholeheartedly commend the Budget proposals and the provisions in the Finance Bill,

Before I sit down I would like to make a few suggestions for the kind attention of the Finance Minister which require due consideration and action. One is regarding the stability of tax law. It is the common grievance at all levels that our tax system suffers from many structural flaws which can be remedied with imagination at the points of the payer, the collector and the courts. In this connection I would like to quote the views expressed by the Vice-President India and Chairman of the Sabha in his speech at the inauguration of the All-India Conference of the Income-tax Appellate Tribunals on

They are worth quoting-1-8-1983. "The tax structure must have flexibility and stability. Flexibility may be required in an emergency requiring additional revenue. But stability is always required because it creates confidence and encourages investment. The tax-payer mast also know where he stands. Stability is even more imflexibility because one portant than need not rely on the flexibility if the revenue target is wisely conceived. Above all, the incentive to work for gain and economic efficiency not be harmed by faulty tax structure. I, therefore, suggest that there should be stability as far as possible in the direct taxes enforced for a period of three to five years. The second suggestion relates to substantive amendments. It has been observed that these amendments are being made along with the Finance Act every year. In order to avoid complexities and confusion which are created by trying to plug loopholes in some direction-in that the attempt creates loopholes in some other direction-it is suggested that substantive amendments should not be brought through the Finance Act and the same should not have retrospective effect as far as possible. And the third one is regarding better working conditions congenial for the department, its efficient working. For this the question arists about the housing problem, suitable office and accommodation problem for officers and staff of the department. There is also a growing need for improvement in the service conditions and greater confidence in the officers and staff of the department. Government is giving sufficient attention and continues to do so. I hope there will be further effective in this direction to remove the anomalies, the difficulties and hardships. which are there in the field. The last rationalisation one is about streamlining and better and effective functioning of the department. happens is sometimes even a small difference creates a problem between the assessee and the department, because the officers, though they have

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discretionary powers and they supposed to take effective action under the provisions of the law, do not want to exercise their discretion because they feel there is a revenue audit. Therefore, it is suggested that there is an imperative need to vide legitimate protection to the officers in the exercise of their discretionary powers, to use them in bold and honest way, to give propriate legal relief to the honest assessee.

In this connection, I want to say further that to the extent possible we should try to enhance the image of the department and encourage the assessee to follow the commendable motto, "tax" without tears, pay with cheers".

My last point is regarding simplification and rationalisation of the law. In this connection I would like to quote the honourable Finance Minister himself who said that simplification and rationalisation of the tax system must, therefore, remain an important objective for fiscal policy. The Public Accounts Committee and the Estimates Committee in their earlier reports and in their latest reports have made a specific suggestion I would like to quote that suggestion and then conclude. Their suggestion is this. Estimates Committee in its mendation No. 3, paragraph 2.33 of the 29th Report (1981-82) have stated that since Income-tax, wealth-tax gift-tax assessment in respect of' an assessee is done by the same Income Tax Officer and since every case . of wealth tax is not required to be referred to the valuation cell, the consolidation of returns will not only facilitate assessment of all the three taxes--income-tax, wealth tax and gift-taxat one go, but would also make it easier for the ITO to correlate wealth and income of an assessee and have a complete picture before taking a final view on the tax liability of the This matter is before the Jha Commisson. I am sure the Covernment will take necessary steps to simplify and integrate the said three tax returns which will be more simple and beneficial for the assessees public at large.

With these words, I support the

Finance Bill, 198.

श्री हक्मदेव नारायण यादव (बिहार): उपसभाध्यक्ष महोदय, ग्रभा सदन में वित्त विधेयक पर हम लोग चर्चा कर रहे हैं। सत्ता पक्ष के माननीय कई सदस्यों ने अपनी राय रखं है अंद उनका तो काम है है कि सरकार के जरिये जैसे भा विधेयक आएं. प्रस्ताव ग्राएं, उसका समर्थन करेंगे हो, चाहे : भाषण के कम में उसके वह बिदग्री का विरोध भले हो करें।

ग्रभी ग्रन्य बाती के ग्रलावा बिहार के विकास के संबंध में माननीय रामें श्वर ठाकुर जो ने जो विचार रखे हैं, मैं उससे ग्रपना महमति प्रकट करता हं ग्रीर सरकार से यह मांग करता हं कि बिहार के विकास के लिये. कई मुद्दों पर जो चर्चा उन्होंने की है, उस पर सरकार गर्मारता से सोचे भ्रौर पिछडे हये क्षेत्र के बिकास के लिये वित्तीय प्रावधान करे, लेकिन जहां तक वित्त विधेयक का सवाल है स्रोर सरकार ने इसको रखा है, मैं उसकी चर्चा में, आंकड़ों में नहीं जीना च हंगा। अगर मेरे पास समय होता, तो .यहां नहीं, मैं सत्ताधारी दल के किसी भी वित्तीय जानकार लोगों को कह सकता हूं कि में तो ना कोई वित्त विभाग का पंडित हूं, न हो अर्थ-णास्त्र का पंडित हूं, ' लेकिन हमारे जो राजन तिक गुरू थे, जिन्होंने हमें दीक्षा दो था, डा० राम मनोहर लोहिया, उनकी संगति में हम लोगों ने ग्रर्थ-शास्त्र का जो ग्र, व. स, वृतियादः ग्रर्थ-णास्त्र सीखा है, उसके ग्राधार पर हम किसो भी ऋर्थ-शास्त्री से बहस कर सकते हैं। दिणा क्या है, इष्टि क्या संकल्प क्या है ? दिशाहान, दिएटहान, त्रापर्कः जो ऋर्य-व्यवस्था है['], उससे स्राप

आगे वहीं चल सकेंगे. ग्राप वहीं ले जा सकेंगे, आप जो आर्थिक संरचना करते हैं, उसकी कोई दिणा हो नहीं है। स्नाप सार्थिक संरचना करते है, कहते है-सर्वोदय-सर्वोदय माने गांव के एक भिखमंगे का भी उदय ग्रांर श्रीमान बिरला का भी उदय। आप कहते हैं कि दोनों का उदय साथ-साथ हो । म्राप कहते हो कि हम खुले रूप से प्रतियोगिता चाहते हैं ग्रीर प्रक्षियांगिता की बात करते हो । हवाई-अहाज पर उड़ने वाले की गंति को अगर सोमा नहीं रखा और साइ-किल पर चलने वाला अपनो गति कितनो भा तेज करे तो क्या ह्याई-अहाज के मुकावले चल सकते हैं? नहीं चल सकते हैं। इसलिये अगर नेचे से लोगों को ऊपर उठाना है, तो ऊपर वाले लोगों को जो गित को सोमा है, उसकी कहीं न कहीं रोकना पड़ेगा, प्रतिबन्ध पडेगा ।

इसलिए अगर देश के अन्दर आप गरोबो हटाना चाहते हो तो न केवल हम ग्राप के ग्रांकड़ों से मिद्ध करना चाहते हैं, लेकिन मैं। एक फार्मूला देता हूं ग्रोर श्रो कल्पनाथ राय जो भी उस फार्मुले से अपनो सहमित प्रकट ही करेंगे क्योंकि एक हो स्कूल से हम दोनों ब्राए हैं ब्रार यहां अलग स्कूल में बैठे हैं। तो उससे सहमित प्रकट करेंगे कि निम्नतम ग्रोर **ग्र**धिकतम सोमा बांधों। श्रापको हम कहते हैं कि "एक से कम से ज्यादा समाजवाद का यहा तकाजा।" श्रगर आप समाजवाद लाना चाहते हो, दिल मे भला चाहते हो, तो बांधों कि इस देश में एक से कम किसो को नहीं रखो ग्रीर ज्यादा से ज्यादा दस से किसो को नहीं रहने देंगे । अगर दस ते ' ग्यारह किसो के पास है, तो उसके ऊपर

इसना इन्कम-टैक्स लगाओं कि दस से ग्यारह नहीं होने देंगे । दक्ष से ग्यारह जिलनो होगो, वह सरकार को होगो ब्रौर उसका बंटवारा एक पर होगा । जब तक एक में अपर नहीं उठाते, उसको दूरा की वाम नहीं करेंगे. तब तक देश में कोई श्रार्थिक परिवर्तन नहीं कर सकते । लेकिन मै जानता हूं कि नारे लगाने के हुम्रा करते हैं।

जव चुनाव के समय प्राएंगे समाज-वाद के नारे लगाग्रोगे । हर चुनाव 'मे भ्राप कहेंगे कि कांग्रेस पार्टी को इस बार बोट दे दो, तो फिर मेरा कमाल देख लो, वैसे ही जैसे कोई गाने वाली कहतो है--

ँ "मेरे पैरों में घंघरू बंधा देतो फिर मेरो चाल देख ले।"

हर चुनाव में ग्राप कहा करते हो कि मुझे बोट दे दो और फिर मेरो चाल देख लो । मुझे वोट दे दो. तो फिर मेरा कमाल देख लो, लेकिन आपका कमाल तो हम देखते रहे मै ग्राप से यह कहना चाहता हूं कि सम्पत्ति का जो केन्द्रीयकरण हो रहा है उसको अप रोक सकेंगे। हम सम्पत्ति के विकेन्द्रीकरण का नारा नहीं लगाते, हम ग्रापको ठोस ग्राधार भी बताते हैं: जहां जमीन है, वहीं व्यापार ग्रौर नौकरी है, यह सीमित हाथों में केन्द्रित हो गया है, जहां जमीन है उसी के पास व्यापार है, उसी के पास प्रशासन है ग्रीर इस-लिए कोई सम जवादी क र्यंत्रम नहीं किये जा सकते, जिस हिथयार से आप समाजवाद को लाना चहते है उसका

[श्री हक्मदेव नारायण योदव] सामन्ती विचारधारा से जन्म हुग्रा है, जिस ग्रफसरशाही को लेकर ग्राप समाज-वाद की बात करना चाहते है वह वहीं से निकली हैं, ऐसे लोगों के संस्कार एक-दो नहीं, हजारों, लाखों वर्षों से ऐसे बने हैं-जन्मगत संस्कार, व्यवहारगत संस्कार, धार्मिक संस्कार, संस्कार-जो समाज के ग्रन्दर परिवर्तन नहीं चाहते। उनके अन्दर आप परिवर्तन कर सकते हैं? नहीं कर सकते। ग्रगर समाज में परिवर्तन लाना है तो गांधी जी भ्रौर डा॰ लोहिया ने जो सपना देखा था, उन्होंने जो नारा दिया था उसको सामने रखना पड़ेगा, उन्होंने कहा था कि ग्रगर हिन्द्स्तान में समता समाज की स्थापना करना चःहते हो तो नियंत्रित करो, श्रौर नौकरी व्यापार एक ब्रादमी एक रोजगार। है हिम्मत ? मैं भारत सरकार को ठोस कार्यक्रम देता हं, क्या भारत की सरकार कानून बना देगी कि एक भ्रादमी एक रोजगार होगा, खेती रहेगी तो नौकरी और व्यापार नहीं।

The Finance

श्री रामभगत पासवान (बिहार): जनता सरक र ने ऐसा कान्न क्यों नहीं बनाया। इनके क्षेत्र में भूमिहीनों को जो भूमि मिली उससे उनको डिस्पजेस कर दिया गया। उस समय कहां थे? उस में इन का भी हाथ है।

श्री हुक्मदेव नारायण यादव : उपसभाध्यक्ष महोदय, यही तो देश का दुर्भाग्य है इस देश के पिछड़े ग्रीर

हरिजन तबके का कि रामभगत पासवन कैवल लाठी चलाते हैं, उनके की क्यानीति है, क्यानीयत है उस को देख नहीं सकते, केवल ल ठी चलानः सीखे हैं, लेकिन गाड़ी किस दिशा में जा रही है उसको नहीं देखेंगे-बस जिन्दाबाद-जिन्दाबाद करते रहो । मैं स्राप से निवेदन कर रहा था कि एक व्यक्ति एक रोजगार--क्या भ्राप यह कर सकते हैं? एक म्रादमी के पास नौकरी हैं और व्यापार है तो एक चीज रहेगी, वाकी रहने देंगे--क्या ग्राप ऐसा करेंगे ? ग्राप ऐसा करें तो समाजवादी समाज स्थापना कल हो सकती है। प्राप ऐसा नहीं कर सकते। इस के लिए देश में सांस्कृतिक क्रांति ग्रीर सामाजिक परिवर्तन की श्रावश्यकता है। जब तक समाज में सांस्कृतिक क्रांति नहीं होगी, लिए परिवर्तन लाना चाहते हैं जिनको समाज में ऊपर उठाना चाहते हैं, उनके हाथ में जब तक राजसत्ता ग्रीर प्रशासन नहीं दिये जायेंगे तब तक समाज में परिवर्तन नहीं होगा । जो समाज भूखा-नंगा इनसान है उसके हाथ में राजसत्ता, प्रशासन व्यवस्था भ्राने दो, फिर समाज में परिवर्तन हो कर रहेगा। श्राप ऐसा कर सकते हैं ? नहीं सकते ।

श्राज जब हम देश के श्रन्दर सवाल उठाते हैं, खेती में लगे हुए लोगों की, किसानों की, हमारे माननीय नेता चौधरी चरण सिंह किसान की बात करते हैं तो यह कहा जाता है कि यह कुलक के नेता हैं, बड़े किसानों के नेता हैं। मैं श्राप सबों से निवेदन करना चाहूंगा कि श्राप धीरज रखिये, श्रापके सर्वेक्षण के मुताबिक, कृषि संगणना सर्वेक्षण के मुताबिक इस देश के श्रन्दर 10 देक्टेयर से श्रधिक जमीन रखने वाले लोगों की संख्या हैं 3.5 परमेंट । जहां

खेती में लगे हुए लोग 69.7 परसेंट हैं, वहां 3 परसेंट 10 हेक्टेयर से ऊपर जमीन रखने वाले हैं। उपसभाध्यक्ष महोदय, यह देश की बिडम्बना है कि 1 हेक्टेयर से कम जमीन रखने वाले लोगों की संख्या 39.1 परसेंट हैं। जिनके पास एक हेक्टर से कम जमीन है। जब ग्राप किसान की ग्रीर बड़े किसान की बात करते हो तो देखो कि कौन बड़ा किसान है । पूर्णिया के बाबू स्रमोल सिंह क्या हैं ? रघुवंश नारायण सिंह किस के साथ हैं? सोनपुर के बच्चा बाबु किस की जमात में हैं । वे लोक दल में नहीं हैं। वे चौधरी चरण सिंह की जमात में नहीं हैं। वे भारतीय जनता पार्टी या जनता पार्टी के साथ नहीं है। वे सी० पी० एम० या० सी०पी० प्राई० (एम०) के साथ भी नहीं हैं। रघुवंश नारायण सिंह जी के पास 18,000 एकड़ जमीन है और बाब ग्रमोल सिंह के पास 20,000 एकड़ जमीन है। स्राप देखें कि सोनपुर के बच्चा बाब किस दल के साथ हैं।

मंसदीय कार्य विभाग में राज्य मन्त्री (श्री कल्पनाथ राय) : मेरा एक व्यवस्था का प्रश्न है । हुक्मदेव जी बोलते चलें जा रहे हैं । चौधरी चरण सिंह ने बैंकों के राष्ट्रीयकरण का और प्रीवी पर्स को समाप्त करने का विरोध किया था । क्या यही जनका समाजवाद है और क्या उन्होंने ग्रपनी किताब में नहीं लिखा है कि छोटी जमीन वालों को खेनी करने का ग्राधिकार नहीं देना चाहिए?

श्री हुक्मदेव नारायण यादव : में कहना चाहता हूं कि चौधरी चरण सिंह जी की जो श्रायिक दिशा है श्रीर यदि श्राप इस बारे में बहम करना चाहेंगे तो हम श्रापको बहस करने के लिये श्रामंतित करते हैं । जहां कहीं भी श्राप चाहेंगे झंडा गाड़ कर हम बहम करेंगे। बैंकों के राष्ट्रीयकरण के

सवाल के समय हम ग्रौर ग्राप एक ही जमात में थे।

श्री सैय्यद सिब्से रजी: ग्राप तो बी जिं पी क्से मिल कर उनको हाथ जोड़ कर चलते हो । इससे कहीं तो दबोगे ही।

श्री हुक्मदेव नः रायण यादव: जब श्राप मुस्लिम लीग के साथ हाथ जोड़ रहें थे सो उस समय क्या था। देश में संप्रदाय गाद को जन्म देने वाली यह कांग्रेस है, यह कांग्रेस सरकार है। हम सब प्रगति-विरोधी हैं, भारतीय जनता पार्टी संप्रदाय-वादी हैं ग्रीर मुस्लिम लीग के साथ चलता प्रगतिशीलता है। मुस्लिम लीग प्रगतिवादी हैं। इसलिये में श्राप से कहना चाहता हूं कि ...

श्री हयातुल्ला श्रन्सारी (नाम-निर्देशित): चरण सिंह जी ने ग्रीरतों के लिये क्या कहा है वह भी बता दीजिए।

श्री पी॰ एन॰ सुकुल (उत्तर प्रदेश) : ग्रब तो ग्राप जनता पार्टी में ग्रा गये हैं।

श्री हुक्मदेव नारायण यादव: मैं कहां म्रा गया इससे म्राप को क्या। तो मै कहना चाहता था कि जब मैं बोलने लगता हुं ग्रौर उसमें जब उनकी कोई कमजोर रग दबती है तो वे चीखने-चिल्लाते लगते हैं । लेकिन ग्रगर ग्राप ग्रपनी कमजोर रग रखेंगे तो हम दबायेंगे ही। 1881 में जिस समय यहां ग्रंग्रेजों का शामन था उस समय खेती म लगे हुए लोगों की संख्या देश में 50.7 प्रतिशत थी और उद्योग में लगे हुए लोगों की संख्या 36.3 प्रतिशत थी। ग्रब 1951 में, जब देश श्राजाद हो गया भ्रौर देश में जब लगातार कांग्रेस का शासन रहा तो खेती में उस समय काम करने वालों की संख्या 69 1 परसेंट हो गयी और उद्योग में लगे हुए लोगों की

[श्री हुक्मदेव नारायण यादव]

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संख्या 36.3 परसेंट से घट कर 13.6 परसेंट रह गयी । मैं ग्राप से निवेदन कर रहा हूं कि खेती पर निरन्तर भार बढ़ता चला गया है स्रौर उद्योग पर भार कम होता चला गया है। उद्योग पर भार कम ग्रौर खेती पर भार के जो हाथ करघा के उद्योग थे, जो लोग रंगरेजी का काम करते थे, जो जुता बनाने का काम करते थे, जो लोहे के उद्योग में थे, जो लकडी का काम करते थे उन के हाथ से रोजगार छीनने का काम भ्राप ने किया है। देश का सब से बड़ा चमार बाटा बन गया है, देश का सब से बड़ा लुहार टाटा बन गया है ग्रौर उन लोगों ने गरीबों कारबार छीनने का काम किया है। में आगे भी बहुत कुछ बता सकता था, लेकिन उन्होंने बीच-बीच में टोक कर मेरा काफी समय ले लिया है इसलिये स्राप कृपा कर उतना समय तो मुझे ग्रौर दे दें।

उपसभाध्यक्ष (श्री तैयद रहमत श्रली): मैं उससे ज्यादा समय श्राप को दे चुका हूं।

भी हुक्मदेव नारायण यादव : ब्राप से निवेदन कर रहा था कि जो विदेशी कंपनियां हैं **उ**नके पंजी बढ़ती चली जा रही है। क्या श्राप उस को रोकने का काम करोगे? लाभ की पंजी 1971-72 में 99.4 मिलियन रुपये विदेशी कंपनियां ले 1977-78 में 101.3 मिलियन रुपये विदेशी कंपनियां ले गयीं। ग्रीर ज्यादा श्रांकडे में देता श्रीर लोगों को बताता कि यह क्या हो रहा है, लेकिन ग्रव मैं दो मिनट में ही श्रपनी बात खत्म चाहता हूं। मैं उन लोगों से चाहता हुं कि समाजवाद का नारा देने वाले, आपने इस सदन में ही स्वीकार किया है कि ऊपर के दस फीसरी लोगों के पास हिन्दुस्तान की कुल संपत्ति का 50.7 फीसदी हिस्सा है ग्रीर बाकी 90 फीसदी लोगों के पास 49.3 प्रतिशत संपत्ति है । इस देश में 90 फीसदी ब्रादिमयों के पास देश की कुल भौतिक सम्पत्ति का 49 प्रतिशत और 10 फीसदी लोगों के पास 51 प्रतिशत संपत्ति हो तो समाजवाद कहां गया ? आप से यही प्रार्थना करूगा कि गांव में भ्राप जा कर नारा लगाते हो कि हमारा विकास बढ़ा है, हमारा उत्पादन बढ़ा है, लेकिन गेह का, चावल का, दाल का, खाद्य तेलों में प्रति व्यक्ति उपलब्धता नहीं बढ़ पाई है। जनसंख्याकी वृद्धि का प्रनुपात है।... श्रौर राष्ट्रीय श्राय की वृद्धिका जो अनुपात है वह बराबर है। म्रापका विकास शैतान की चाल है । पूंजीपतियों के उद्योगों में उत्पादित मालों एवं ग्रन्य चीजों के भाव बढ़े हैं। (समय को घंटो) श्रीमन्, मैं ज्यादा समय न लेकर केवल एक आंकड़ा आपके सामने प्रस्तुत करना चाहता हूं । मैं चाहता था कि जिस समय मैं यह आंकड़े सदन के सामने रखुं, उस समय हमारे वित्त मंत्री भी इस सदन में रहते और दूसरी मोर हिन्दुस्तान के पूजीपति बिड़ला महाराज भी यहां रहते तो मुझे पढ़ने में बड़ा मज़ा आता।...

श्री सैयद सिब्ते रजो : डिप्टी मिनिस्टर साहब बैठे हैं ।.. (स्यवधान)

श्रो हूनमदेव नार।यण यादव : डिप्टी मिनिस्टर को क्या हैसियत है ? जब कैबिनेट मिनिस्टर हो दिन में तारे गिनते हैं तो डिप्टी मिनिस्टर को क्या हसियत है? . . (ब्यवधान)

SHRI SYED SIBTEY RAZI: I have my own reservations about these remarks. He should withdraw these words.

श्री हुक्मदेव नारायण यादव : उपाध्यक्ष महोदय, मैं अपनी बात खत्म करने के पहले केवल यह कहना चाहता हूं कि बिड़ला महाराज की एक कंपनी है भारत कामर्स एण्ड इंडस्ट्रीज

लिमिटेड । उसमें बिर्ड़ला का कुल शेयर है 1. 4 परसेंट श्रीर भारत की वित्तीय संस्थाओं का शेयर है 31.90 परसेंट। मैं स्रापको जो म्रांकड़े वता रहा हूं वह म्रापके विभाग द्वारा दिए गए हैं, उसी हिसाब से पढ़ रहा हं, कोई श्रपना हिसाब नहीं है जो मैं उठा कर लाया हं। (समय की घंटी)

श्रीमन्, मैं एक ग्रीर कंपनी का जिक्र करता । लेकिन समयाभाव है । लेकिन मैं भारत की सरकार से कहना चाहता हूं कि बिड़ला के पास इस समय देश में 73 कंपनियां हैं । इन 73 कंपनियों में से श्राधी कंपनियां ऐसी हैं जिनमें बिड़ला की 2 परसेंट से कम पूंजी लगी हुई है श्रीर भारत सरकार की 25 परसेंट से म्यादा है।

श्रीमन्, ग्राखिरी बात मैं यह भी कहंगा कि टाटा का जो सबसे बड़ा उद्योग है, इंडियन ट्यूब कंपनी, उसमें टाटा की पंजी लगी हैं 0.07 परसेंट और सरकार की पूंजी लगी है 4.3 परनेंट । टाटा की सबसे बड़ी कंपनी है टाटा श्रायल एण्ड स्टोल कंपनी लिमिटेड उसमें टाटा की पूंजी लगी हुई हैं 0.58 परसेंट ग्रौर भारत के वित्तोय संस्थानों की पूजी लगी हुई है 37.11 परमेंट । मैं म्रांकड़े मीर नहीं देना चाहता । केवल एक बात कहकर अपनी बात समाप्त कर दुंगा।

श्रीमन्, ये जो समाजवाद का नारा देने वाले हैं, गरोबी हटाग्रो का नारा देने वाले हैं, अगर मेरे पास समय होता तो मैं इनको किताब से, इनको किताबों में दिए गए आंकड़ों से, इनके सर्वेक्षण से यह साबित कर देता कि इनका समाजवाद कसा है। ये चाहते क्या हैं। क्यों गरीबों को धोखा देते हो । स्राप स्रव गरीकों को धोखा देने का काम बन्द करो। मैं ग्रापको

यह चेतावनी देना चाहता हूं कि ऐ समाज-वाद का नारा देने वालों, समाजवाद का नारा बंद करो, गरोबों को धोखा देने वालों, गरीबों को धोखा देना बंद करो नहीं तो याद रखो, भारत के गरीबों की झौंपड़ो से उठने वाली जो फ्रान्ति की ज्वाला है वह भ्रापको जला देगी । न इंदिरा की सरकार रहेगी, न बिड़ला का प्जीवाद रहेगा। सब जलकर राख हो जाएगा, राख हो जाएगा । सावधान, सावधान, सावधान ।

Bill, 1984

VICE-CHAIRMAN SYED RAHMAT ALI): Chowdhary Ram Sewak, not here. Shri Chaturvedi, not here. Shri Indradeep Sinha.

SHRI INDRADEEP SINHA Mr. Vice-Chairman, Sir, I am grateful to the hon. Members on the other side who have poured out their computerised wisdom in this House in order to elucidate the provisions of the Finance Bill. Unfortunately, I cannot agree with them. I am here to oppose this Finance Bill. I am to oppose this Finance Bill because the basic policy that permeates Finance Bill and that governs the various activities of the Government is against the interests of the people and against the interests of the country. Therefore, these policies reed to be changed if we want to save our country from further drifting towards disaster. Presenting the Budget this year, the Finance Minister has made a tall claim that "with this year's allocation for the Sixth Plan, the Sixth Plan, at current prices will be over Rs. 110,000 crores. This, Mr. Speaker, is the measure of achievement of this Government in accelerating the pace of development in the current Plan period". This is the claim made by the Finance Minister.

Now, what is the reality? According to the Mid-term Appraisal of the Plan, during 1980-81, the investment cost index rose by 11 per cent, and during

[Shri Indradeep Sinha] 1981-82, the investment cost index rose by 14 per cent. Both these percentage -11 per cent and 14 per cent-were higher than the rise in the wholesale prices in the country. That is, cost of investment rose faster than the wholesale prices. Now, for the remaining three years we do not have the figures. But computations have been made by persons who know the subject and they have come to the conclusion that although in nominal terms the Plan Outlay would come to be Rs. 110,000 crores, in real terms, there is likely to be a shortfall of anything like 30 per cent. So, not only the actual target of Plan investment of Rs. 97,500 crores will not be fulfilled but there will also be a serious short-And where will be the shortfall? According to the Mid-term Appraisal of the Plan, the shortfall is mainly in what is called the core sector of the economy. To quote, "Over the first three years of the Plan investment, shortfalls are noticeable in some of the major infrastructure sectors like power, railways, irrigation, coal steel". So, these are the sectors in which most of the shortfall has taken place. Now, except for crude oil, in no other industry of the core sector has the Plan target been realised. Only the production of crude oil has increased from 10.5 million tonnes to near about 26 million tonnes this year. In coal, the production This year likely to be 139 million tonnes against the target of 165 million tonnes. Electricity generation is likely to be 141 billion kwh. as against the target of 191 billion kwh. Revenue-paying originating railway traffic has fallen short by about 33 per cent. Instead of 309 million tonnes, we may have an achievement of a little above 200 million tonnes. Taking the industrial sector as a whole, in only one year of the current Plan period has the target of rate of industrial growth been achieved. That is 8 per cent. In the first year, the growth was 4 per cent; in the second year it was 8.6 per cent; in the third year it was 3.9 per cent. And during the current year it is expected to be 4.2 per cent. So, except-

ing in one year in no other year has the target of industrial growth been achieved. Much more dismal has been the performance of the manufacturing sector. Manufacturing sector accounts for nearly 80 per cent of our industrial economy. In this manufacturing sector, the growth rate has varied from 2.5 per cent to a maximum of 4 per cent.

So, viewing the whole industrial field, we see that there have been serious shortfalls—shortfall in manufacturing sector, shortfall in infrastructure, shortfall in railways, shortfall in basic commodities like coal, steel and electricity.

The Government has made a big propaganda about the achievement of the agricultural sector this year. That is, foodgrains production is expected to be 149.76 million tonnes this year.

We do not know if these

6 P.M. figures have also been cooked up with a view to coming elections. Really, we do not know. But the proof of the pudding is in its eating. If food production has really increased to this level, then the proof should be that prices in the open market should come down to the level of the support prices fixed bу Government. If prices continue to be high then I think it is evident that production has not really increased to the extent claimed or the Government has little control over the distribution system and it is the hoarders, profiteers and black-marketeers who are ruling supreme. In spite of bumper crops prices continue to be high and people continue to suffer and starve.

Secondly, Sir, there is a saying that one swallow does not make a summer. Similarly, one bumper crop in a plan period does not establish any produc-What is the production tion trend. trend in agriculture? According to the Sixth Plan document, between 1950-51 and 1978-79, the compound annual rate of growth of agricultural production has been only 2.7 per cent. industry, it has been a little higher. For the gross domestic product as a whole, it has been only 3.5 per cent. Now, does the Sixth Plan show a

better result? Has the growth rate been exceeded in the Sixth Plan Period? There is no such evidence. There is no evidence that the trend rate of production either in agriculture or in industry or in the sphere of gross domestic product has been exceeded. As a matter of fact, textile mill owners have cited figures to show that although, according to Government statistics, the per capita income has increased, the per capita consumption of cotton cloth has fallen. Why should consumption fall if income has increased? Do people prefer to go naked under the benign dispensation of "a Government that works"? Naturally, the prices have risen so high that even a little rise in the per capita income does not lead to increase in consumption.

SHRI NIRMAL CHATTERJEE: Distribution has become further unequal that is the point, apart from the prices.

SHRI VISHVAJIT PRITHVIJIT SINGH (Maharashtra): The people have started wearing polyester rather than cotton cloth.

SHRI INDRADEEP SINHA: I think only those people are wearing polyester who have come from the polyester world.

SHRI NIRMAL CHATTERJEE: The total consumption of cloth, including polyester, has fallen.

SHRI INDRADEEP SINHA: I will cite just two figures. In December 1979 the total number of unemployed on the live registers of employment exchanges was 14.3 millions. On the 30th December, 1983, the total number of registered unemployed had gone up to 21.4 millions. There has been a 50 per cent increase in the number of registered unemployed.

SHRI PYARELAL KHANDELWAL (Madhya Pradesh): This is the achievement of this Government.

SHRI INDRADEEP SINHA: This is one of the achievements. Now, what has happened to the poverty of the people? Unfortunately, we have no figures, no current figures. We have figures relating to 1978-79 which show that more than 51 per cent of the rural population lives below the poverty line. Now, Sir, last year, exaggerated claims were made about the success of the poverty alleviation programmes. The Planning Commission that as a result of investments programmes like the IRDP and NREP, 57 million people have been lifted above the poverty line in years' time, The Prime Minister thought this was a conservative estimate. So, from the ramparts of the Red Fort she announced, no, 120 million people have been lifted above the poverty line in just two years' time. And these wild claims of the Planning Commission and the Prime Minister were torn to shreds when they were subjected to rigid statistical examination. And that examination that if all the money that has been spent on these progressing has really beneficiaries. reached the targetted even then the total number of persons who could have been lifted above the poverty line would not exceed 7.7 million. So, the Government seems to have a naive faith in the saying that if you want to utter a lie uttera big lie, so that some people may be taken in. At least we don't expect Prime Minister the Planning Minister. the Planning Commission to come out with such official lies.

PRITHVIJIT VISHWAJIT SHRI SINGH: I am on a point of order. Sir. If any allegation is to be made against the Prime Minister, it should be backed with actual facts, no just an allegation made like that. He is claiming that not more than 7 million people could have been lifted. From where did he get his figures? I question his figures. He should have said how he has arrived at this conclusion before levelling these allegations.

SHRI INDRADEEP SINHA: Have a little patience. In this House, Sir, we

[Shri Indradeep Sinha] had an eminent economic, Dr. Malcolm S. Agiseshiah, and in his report on mid-year review of the economy, came out with these figures. Prof. Raj Krishna came out with these figures which were published in Economic and Political Weekly, if hon, friend has ever seen that proper

SHRI DIPEN GHOSH (West Bengal): It was also discussed in this House.

SHRI INDRADEEP SINHA: Yes, it was discussed in both the Houses and in the Lok Sabha, the Planning Minister confessed that what the Prime Minister had said related to the entire plan period target; 120 million is the target of the whole plan period and that the Prime Minister did not make this claim. But even the claim made by the Planning Commission was not substantiated when subjected to rigid statistical examination. If there are hon, friends who do not understand these statistics or who do not like that their official claims be subjected to rigid statistical tests, they are welcome to have their own views. I have nothing much to say about them.

Now, Sir, I was dealing with agricultural production. The Prime Minister appointed last year a Council of Economic Advisers headed by a former member of the Planning Commission, Prof. Sukhmoy Chakravarty, on which sat also two members of the Planning Commission, Dr. Hanubantha Rao and Prof. Khusro, Dr. Manmohan Singh, Governor of Reserve Bank is another member of that Committee. Now, the Council of Economic Advisers came out in their report last year that in agriculture, what we are noticing is a declining response of agricultural proauction to increased investments the form of inputs. This fact has been admitted even in the Economic Survey. Even the Ecoomic Survey admits that the amount of inputs poured in agriculture in the form of irrigation facilities, in the form of fertilizers, in the form of improved seeds is not resulting in more and more increased production. Rather the increase is less and And from this, the Council of Economic Advisers drew the conclusion that the main cause of this peculiar situation is the dominance of semifeudal landlordism and related tenurial conditions in the bulk of rice-growing area, particularly, the whole of northeastern India, Bihar, Orissa, Madhya Pradesh, and parts of many other States. This is the main rice-growing belt and due to prevelance of these semi-feudal conditions, production not quite responsive to investment of inputs in agriculture.

What has been the performance of the Government in this field? There has been a new 20-point programme. The Sixth Plan document fixed target date, 31st March, 1983, by which time land reform laws were to be implemented and surplus land over the amended ceiling was to be distributed-Then, the target date was extended in the twenty point programme to 31st March, 1984 or 1985. But what has been the performance? During the last four years, only four lakh acres ct surplus land have been distributed. even on paper. The beneficiaries may not have received anything. But what is the estimated surplus? According to an estimate made by the Planning Commission itself on the basis of the 26th round of National Sample Survey the estimated surplus in 1970-71 stood at 215 lakh acres and out of these 215 lakh acres, hardly 25 lakh acres surplus land has been distributed so Therefore, the far even on paper. bulk of the surplus land continues to be in possession of the landlords who continue to oppress and exploit the peasantry through semi-fedual tenurial systems. (Time-bell rings). This is the main reason for the tardy increase in agricultural production despite investment in the form of inputs, apart from' corruption, which eats away a part of all the inputs in every field, not only in agriculture.

Now, Sir, one of the greatest achievements of this Government to which sufficient attention has not been paid, is the devaluation of the rupee. In 1966 the Prime Minister, Mrs. Indira Gandhi

earned notariety throughout the country by devaluing the rupee by 37.5 per cent under pressure from the World Bank and the U.S. Government. What is the percentage of devaluation the Sixth Plan period? In terms of U.S. dollars, the percentage of devaluation, I can assure you, may very well exceed 37.5 per cent, and in any case will not be much less than that figure. This is because one U.S. dollar used to cost less than Rs. 8 in 1979-80 and now the U.S. dollar costs only a little less than Rs. 11. (Time-bell rings).

Now, this devaluation, has meant inflation in the cost of foreign debt servicing, inflation in the total external debt burden, inflation in the cost of machinery etc. which are being imported in the name of technological upgradation. And this is one of the main factors behind the continuous increase in prices. According to figures given by the Finance Minister, the price rise was 16.7 per cent 1980-81, further 2.4 per cent in 1981-82 further 6.2 per cent in 1982-83 and a further 10.7 per cent in 1983-84. During these four years, the price rise has varied between 43 per cent to 46 per cent. Why this price rise? One of the factors is the continued devaluation of the rupee in terms of the dollar and flooding of the Indian market with high cost, high-priced American machinery and other imports.

other factors. For But there are example, in the four years which we have before us, the total growth in the gross domestic product has been near about 20-21 per cent. But during these four years, the total growth in M-3. broad, money supply is nearly 60 per cent. I do not say that there is any direct linear relationship between the increase in money supply and the rise in prices. But there is some relationship. If the gross domestic product has risen by only 20 or 21 per cent and the money supply has increased sixty per cent, there is bound to be inflation. And we are having this in-(Time-bell rings). Our Finance flation.

Minister is pursuing a policy of feeaing more and more inflation. My friend Comrade Chatterjee, had pointed as to how the targets of deficit financing have been over-fulfilled. Similarly, the target of raising resources by increasing the administered prices food and essential inputs has been over fulfilled. Similarly, targets internal and external borrowing have been over-fulfillea. Consequently, the burden of debt servicing has increased

Lastly, I would like to invite attention to the fact that under the advice of the IMF and the World Bank, our Government went in for what is called "import liberalisation." The IMF loan was based on the arrangement that imports will be "liberalisea," and there will be a "quantum jump" in exports and India's balance of payment problem will be resolved. What has happened? The Finance Minister boosted that "we entered into this loan arrangement with our eyes open and we have come out of it with our heads high." This is a tall claim. What has been the result of the loan arrangement? Our exports have increased at a very slow pace. In the Government records a figure of 13 per cent or 15 per cent is mentioned but that is in terms of their value in rupees. should realise that the rupee value is inflated because of the devaluation of the rupee in terms of the dollar. If we look at the volume index, the mcrease in exports is hardly 2.3 per cent. Exports have not increased, but imports have increased. And what is the result? Government goes on blaming the increase in oil price for the BOP deficit. Because of increase in oil price because of increasing POL imports, our balance of payment postion has deteriorated. Now. Sir, this is not true. According to a report of the Estimates Committee, in as late as 1976-77 we had a positive trade balance after paying for all the oil that we imported. Even after 1976-77 the total value of oil products imported is less than the deficit in the balance trade account. I do not want to cite I only want to cile many figures.

Shri Indradeen Sinhal

figures for this year. In 1983-84 crude oil production has increased from 10.5 million tonnes in 1980 to 26 million tonnes. What would it mean in terms of saving of POL imports? About Rs. 3200 crores. And the total value of POL products that we are still compelled to import is only worth Rs. 3600 crores, but the trade deficit is going to be above Rs. 5,000 crores. That means, we are running a deficit trade account, even if we exclude the POL transactions. That is the position. Big propaganda is made about increase in exports. That is also a jugglery of statistics. Because of the limited refining capacity in our country for a special type of crude that is produced in Bombay high, we exporting that crude, and that crude export valued at Rs. 1000 crores to Rs 2000 crores per year is also adoed to the export quantum. Despite this artificial boost to exports, propaganda is made that our exports are increasing. Sir, I do not want to go into various other details.

· I would only like to up and conclude by saying that the growth rate during the Sixth Plan period has been no higher than in the Fifth performance has been period. This achieved by over-fulfilling the quota of taxation, by over-fulfilling quota of internal borrowing, by overfulfilling the quota of external borrowing. Sir, you would not believe that during these four and five years since 1979-80, the total debt burden of the Government of India has increased from about Rs. 34,738 crores to Rs. 73906 crores. All this money is supported to have been invested. what is the result? The performance of the economy is worse than even compared to the performance in the Fifth Five Year Plan period. What is the cause? is that the The cause economy is in the grip of a deep structural crisis. Industry after dustry is becoming sick. Larger and number of factories larger During falling sick. are 52 per cent of the man-days lost were due to lock-outs and not due

to strikes. So more mandays are being lost today due to lock-outs than due to strikes. Why? Because there is crisis of the market. Because of high cost economy, we are unable to compete in the external There is theft of capital. There is theft of foreign exchange. There is crisis of internal market. There is a crisis of production. There is a crisis is crisis of of employment. There poverty. The whole system is coming to a grinding halt. Now, Sir, latest slogan of the ruling party-I hope the hon. Members who are here will listen to this-is what in the last Sunday's issue of the Times of India a columnist has come out with-an alibi, an apology from Mrs Indira He says: " Why do you Ganahi. accuse her of non-performance? She never promised to perform anything She has performed the ASIAD the CHOGM. These are her highlights. No other performance expected of her." Then what about the party? The columnist "Indira Gandhi never meant to build any party. She destroyed whatever party was there. And out of the destruction of the old Congress, emerged a sole leader, Indira Gandhi. So vote for the sole leader and that will solve all the problems country".

A friend over there was saying that Congress(I) is the biggest democratic party in the world. Yes, it is the biggest democratic party..... (Interruptions).

श्री रामानन्द धादव (बिहार) मैं **ग्रा**पसे क्लेरिफिकेशन चाहता हूं . . . । (ब्यवधान) मैं ग्रापसे एक चीज पुछना चाहता हं... मैं ग्रापसे एक जानकारी चाहता हं...(ब्यवधान)

SHRI INDRADEEP SINHA: Learn a few facts about party. It is the biggest democratic party which has not enrolled a single member the last ten years! There is no membership, there are no elected bodies, there is no election anywhere. There is only on leader. (Interruptions)

SHRI RAMANAND YADAV: What about the Communist Party?

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Mr. Sinha, please conclude.

SHRI INDRADEEP SINHA. All these claims are false.

SHRI LAL K. ADVANI (Machya Pradesh): This kind of sensitivity, Sir, I cannot understand, if there is criticism of the ruling party. why should they be shouting in this manner?

SHRI INDRADEEP SINHA: We did not shout they claimed that their is the biggest democratic party.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Mr. Sinha, now please conclude.

SHRI INDRADEEP SINHA: Just one last word. The economy is in crisis. The polity is in crisis. Our

national unity and integration are under threat. Divisive and disruptive forces are raising their head not without connivance of or even institution from the ruling party. Now it is difficult to believe that this ruling party with its computerised wisdom and personalised leadership will be able to resolve the problems of the country. The left and democratic forces have to unite and chart out a new path which will lead to the solution of these problems. Thank you.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Before I adjourn the House. I have to inform Members that the Business Advisory Committee at its meeting held today, the 2nd May. 1984 allotted time for Government Legislative and other Business as follows:—

Business

Time Allotted

1	Consideration and return of the following Bills, as passed by the Lok Sabha:-
	(a) The Union Duties of Excise (Distribution) Amendment Bill, 1984
	(b) The Additional Duties of Excise (Goods of Special Importance Amendment Bill, 1984.
	(c) The Union Duties of Excise (Electricity) Distribution (Amendment) Bill, 1984.
	(d) The Estate Duty (Distribution) Amendment Bill, 1984.
2	Consideration and passing of the following Bills, as passed by the Lok Sabha:—
	(a) The Punjab State Legislature (Delegation of Powers) Bill, 1984.
	(b) The Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertaking) Bill, 1984.
	(c) The Delhi Municipal Corporation (Second Amendment) Bill, 1984.
	(d) The Punjab Municipal (New Delhi Amendment) Bill, 1984.
	(e) The Delhi Development (Amendment) Bill, 1984.
	(f) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1984.
	(g) The Export (Quality Control and Inspection) Amendment Bill, 1984
3	Consideration and passing of the University Grants Commission (Amendment) Bill, 1984
4	Discussion on the working of the Ministries of Education and Culture and Social Welfare On 5th, May,
	1984.
5	Discussion on the working of the Ministry of Industry . On 8th May, 1984.